

**Minutes of the Meeting No. 04/17 scheduled on 25.05.2016 (actually held on 03.06.2016) under
the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
XXXXXXX**

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No.01/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in the same case. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-36 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/904/AM08/DES-IV/Pt. RLA. No. 05/24/040/383/AM08 Lic. No. 0510207291 dt. 07.08.2007.
---	--

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-37 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/427/AM09/DES-IV/Pt. RLA. No. 05/24/040/54/AM09 Lic. No. 0510219939 dt. 30.04.2008.
---	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-38 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/522/AM08/DES-IV/Pt. RLA. No. 05/24/040/203/AM08 Lic. No. 0510204897 dt. 14.06.2007.
---	--

The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/23/2016-TSW dated 09.05.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-39 NC No. 04/17 Dated 25.05.2016 (held on	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/337/AM08/DES-IV/Pt. RLA. No. 05/24/040/203/AM08
--	---


 Shri. AJAY KUMAR SRIVASTAVA
 Jt. DGFT
 Department of Foreign Trade
 Ministry of Commerce
 New Delhi

03.06.2016)	Lic. No. 0510221581 dt. 04.06.2008.
-------------	-------------------------------------

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-40 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/2055/AM08/DES-IV/Pt. RLA. No. 05/24/040/829/AM08 Lic. No. 0510215374 dt. 24.01.2008.
---	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-41 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/1072/AM07/DES-IV/Pt. RLA. No. 05/24/040/987/AM07 Lic. No. 0510200280 dt. 01.03.2007.
---	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-42 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/999/AM08/DES-IV/Pt. RLA. No. 05/24/040/395/AM08 Lic. No. 0510207844 dt. 21.08.2007.
---	--

The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/23/2016-TSW dated 02.06.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-43 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/87/50/904/AM08/DES-IV/Pt. RLA. No. 05/24/040/226/AM04 Lic. No. 05102118978 dt. 24.04.2004.
---	---

The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/23/2016-TSW dated 27.05.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-44 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/83/50/841/AM08/DES-IV/Pt. RLA. No. 05/24/040/228/AM08 Lic. No. 0510206858 dt. 27.07.2007.
---	--

The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/23/2016-TSW dated 27.05.2016, uploaded

alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-45 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Ajanta Offset & Packaging Ltd. Delhi F. No. 01/87/50/1019/AM07/DES-IV/Pt. RLA. No. 05/24/040/934/AM07 Lic. No. 0510199266 dt. 09.02.2007.
--	---

The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/23/2016-TSW dated 27.05.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-46 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. PI Industries Ltd., Udaipur F. No. 01/83/50/297/AM16/DES-IV RLA. No. 13/24/040/53/AM15 Lic. No. 1310047811 dt. 12.03.2015
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-47 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. ADI Finechem Ltd., Ahmedabad F. No. 01/83/50/146/AM09/DES-IV RLA. No. 08/24/40/149/AM08 Lic. No. 0810067303 dt. 21.09.2007
--	--

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-48 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Greenply Industries Ltd., Assam F. No. 01/83/50/744/AM14/DES-IV RLA. No. 02/24/40/079/AM14 Lic. No. 0210195844 dt. 31.10.2013
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-49 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai F. No. 01/83/50/705/AM14/DES-IV RLA. No. 03/95/40/508/AM14 Lic. No. 0310752324 dt. 04.10.2013
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-50 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai F. No. 01/83/50/340/AM14/DES-IV RLA. No. 03/95/40/239/AM14 Lic. No. 0310739216 dt. 26.06.2013
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-51 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai F. No. 01/83/50/926/AM14/DES-IV RLA. No. 03/95/40/782/AM14 Lic. No. 0310765253 dt. 09.01.2014
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-52 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai F. No. 01/83/50/40/AM14/DES-IV RLA. No. 03/95/40/751/AM15 Lic. No. 0310792134 dt. 18.12.2014
--	--

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-53 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/946/AM13/DES-IV/Pt RLA. No. 03/95/40/837/AM13 Lic. No. 0310722507 dt. 31.01.2013
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-54 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Sudarshan Chemical Industries Ltd., Pune F. No. 01/83/50/26/AM15/DES-IV RLA. No. 31/83/40/180/AM14 Lic. No. 3110062470 dt.07.02.2014
--	--

The Committee considered the case as per agenda for modification in export description. During the meeting on 03.06.2016. The Committee decided to modify the export description approved in Meeting No. 08/83 dated 16.09.2015 without any other change in the decision taken by NC in its Meeting No. 08/83 dated 16.09.2015 as under:-

Export item as per AA	Export item as per NC	Export item required
Pigment Yellow 13 CI No.21100	Pigment Orange 13 CI No.21100	Pigment Yellow 13 CI No.21100

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-55 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Sudarshan Chemical Industries Ltd., Pune F. No. 01/83/50/723/AM14/DES-IV RLA. No. 31/83/40/115/AM14 Lic. No. 3110060623 dt.07.10.2013
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-56 NC No. 04/17	M/s. E I Dupont P. Ltd., Vadodara F. No. 01/83/50/526/AM14/DES-IV
-------------------------------	--

Handwritten signature
 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India
 New Delhi

Dated 25.05.2016 (held on 03.06.2016)	RLA. No. 34/24/40/72/AM14 Lic. No. 3410037492 dt.27.05.2015
---------------------------------------	--

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-57 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. E I Dupont P. Ltd., Vadodara F. No. 01/83/50/524/AM14/DES-IV RLA. No. 34/24/40/82/AM14 Lic. No. 3410037818 dt.04.09.2013
--	--

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-58 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Galaxy Surfactants Ltd. Raigad F. No. 01/83/171/77/AM17/DES-IV RLA. No. 03/94/39/03/AM13 Lic. No. 0310705344 dt. 16.08.2012
--	---

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/148/2011-CH-II dated 05.05.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-59 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Galaxy Surfactants Ltd. Raigad F. No. 01/83/171/76/AM17/DES-IV RLA. No. 03/94/39/09/AM13 Lic. No. 0310723802 dt. 12.02.2013
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-60 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. JMG Corporation Ltd., Gurgaon F. No. 01/82/50/632/AM06/DES-IV RLA. No. 05/24/40/356/AM06 Lic. No. 0510166277 dt.12.09.05
--	--

The Committee considered the case as per agenda for discussing the request of the firm for fixation of norms. During the meeting on 03.06.2016, the Committee decided to ratify the following norms as under:-

[Signature]
 Joint Secretary
 Department of Chemicals
 Government of India
 New Delhi

Item of Export	Qty.	Item of Import	Qty.
Masking Tape (265509 Sq.Mtr.)	1 Kg	Styrene isoprene Block Copolymer of Qintach Vector Kraton	0.1513 Kg
		Hydrocarbon Resin of Quintone Escorez DRT Hikotach Permalyn SU -90 SU-120 T 1080/95	0.1832 Kg
		White Paste	0.0199 Kg
		Crepe Paper	0.6993 Kg

Case No. M-61 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Vishnu Chemicals Ltd., Hyderabad F. No. 01/83/50/711/AM16/DES-IV RLA. No. 09/24/40/410/AM16 Lic. No. 0910062711 dt.12.10.2015
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

Case No. M-62 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Sunshield Chemicals Ltd., Mumbai F. No. 01/83/50/597/AM16/DES-IV RLA. No. 03/95/40/245/AM16 Lic. No. 0310797055 dt. 03.07.2015
--	--

The Committee considered the case as per agenda for enhancement of norms. During the meeting on 03.06.2016. The Committee decided to enhance the norms approved in Meeting No. 09/83 dated 30.09.2015 without any other change in the decision taken by NC in its Meeting No. 09/83 dated 30.09.2015 as under:-

Import items as per AA (Appendix- 4E)	Import items as per NC M. No.09/83 dt.30.09.15	Import items recommended
Cyanuric Acid - 0.548	Cyanuric Acid - 0.546	Cyanuric Acid - 0.548
Ethylene Oxide - 0.598	Ethylene Oxide - 0.562	Ethylene Oxide - 0.598
Methanol - 0.118	Methanol - 0.103	Methanol - 0.118

Firm will submit Central Excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-63 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Sunshield Chemicals Ltd., Mumbai F. No. 01/83/50/276/AM15/DES-IV RLA. No. 03/95/40/22/AM15 Lic. No. 0310778776 dt. 21.4.2014
--	--

The Committee considered the case as per agenda for enhancement of norms. During the meeting on 03.06.2016. The Committee decided to enhance the norms approved in Meeting No. 14/83 dated 03.12.2014 without any other change in the decision taken by NC in its Meeting No. 14/83 dated 03.12.2014 as under:-

Import items as per AA (Appendix-11A)	Import items as per NC M. No.14 dt.03.12.14	Import items recommended
Cyanuric Acid - 0.5480	Cyanuric Acid - 0.546	Cyanuric Acid - 0.548
Ethylene Oxide - 0.5980	Ethylene Oxide - 0.562	Ethylene Oxide - 0.598

Handwritten signature
 Director General of Foreign Trade
 Department of Commerce
 Government of India
 New Delhi

Methanol - 0.1180	Methanol - 0.103	Methanol - 0.118
-------------------	------------------	------------------

Firm will submit Central Excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-64 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Sunshield Chemicals Ltd., Mumbai F. No. 01/83/50/838/AM15/DES-IV RLA. No. 03/95/40/637/AM15 Lic. No. 0310790820 dt. 07.11.2014
--	--

The Committee considered the case as per agenda for enhancement of norms. During the meeting on 03.06.2016. The Committee decided to enhance the norms approved in Meeting No. 04/83 dated 17.06.2015 without any other change in the decision taken by NC in its Meeting No. 04/83 dated 17.06.2015 as under:-

Import items as per AA (Appendix-11A)	Import items as per NC M. No.04/83 dt.17.06.15	Import items recommended
Cyanuric Acid - 0.5480	Cyanuric Acid - 0.546	Cyanuric Acid - 0.548
Ethylene Oxide - 0.5980	Ethylene Oxide - 0.562	Ethylene Oxide - 0.598
Methanol - 0.1180	Methanol - 0.103	Methanol - 0.118

Firm will submit Central Excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-65 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Indian Oxides & Chemicals P. Ltd., Pune F. No. 01/83/50/86/AM16/DES-IV RLA. No. 31/83/40/177/AM15 Lic. No. 3110065110 dt.03.11.2014
--	---

The Committee considered the case as per agenda. During the meeting on 13.06.2016, the Committee took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

Case No. M-66 NC No. 04/17 Dated 25.05.2016 (held on 03.06.2016)	M/s. Oren Hydrocarbons Pvt. Ltd., Chennai F. No. 01/83/50/911/AM14/DES-IV RLA. No. 04/24/40/189/AM14 Lic. No. 0410154452 dt.21.01.2014
--	---

The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 22.06.2016.

MEETING NUMBER : 4/83-ALC1/2016 MEETING DATE : 25.05.2016

Case No.:103/4/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Case Approved
HQ File :01/83/050/00155/AM17/	RLA File :34/24/040/00280/AM11/	Lic.No/Date:3410029668 18.03.2011	Defer Date:

2 Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

[Signature]
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 New Delhi

comments were called for from M/o Mines a reminder to Jt. Secretary M/o Mines to expedite the comments. D.O. letter issued on 03.07.2014, but the comments on the matter have not been received so far. The Committee decided to once again remind to Jt. Secretary M/o Mines. Reminder to be issued. The case is re-listed for 22.06.2016.

4	Case No.:32/1/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00881/AM16/	RLA File :03/94/040/00131/AM13/	Lic.No/Date:0310710623 26.09.2012	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/148/2011-CH-II dated 30.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

5	Case No.:5/40/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00742/AM13/	RLA File :17/24/040/00044/AM13/	Lic.No/Date:1710005129 31.10.2012	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Mail sent to RA, Goa for hard copy on 19.6.2014, 5.8.2014 and 30.9.2014. Reminder to RA to be issued. The case is re-listed for 22.06.2016.			

6	Case No.:13/51/83-ALC1/2012	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00919/AM13/	RLA File :15/24/040/00010/AM13/	Lic.No/Date:1510018547 22.02.2013	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

7	Case No.:34/1/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00883/AM16/	RLA File :34/24/040/00318/AM13/	Lic.No/Date:3410036605 08.04.2013	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/3/2008-CH-II dated 15.11.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.:13/5/83-ALC1/2014	Party Name:ANISH CHEMICALS	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00130/AM15/	RLA File :24/24/040/00026/AM14/	Lic.No/Date:2410040618 15.01.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 22.06.2016.			

9	Case No.:67/3/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00089/AM15/	RLA File :03/94/040/00876/AM14/	Lic.No/Date:0310767116 21.01.2014	Defer Date:22.06.2016
	Decision: Comments awaited from D/o. IPP. A copy of application again forward to them on 23.03.2016. The case re-listed for 22.06.2016.			

10	Case No.:13/3/83-ALC1/2014	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00035/AM15/	RLA File :25/24/040/00010/AM14/	Lic.No/Date:2510004275 27.02.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 22.06.2016.			

11	Case No.:8/3/83-	Party Name:B & A	Meet No/Date:4/83-	Status:
----	------------------	------------------	--------------------	---------


 Digitally signed by Dr. S. S. STAWA,
 Designation: Director, Foreign Trade
 Department, Ministry of Commerce
 and Industry, New Delhi

	ALC1/2014	PACKAGING INDIA LIMITED,	ALC1/2016 25.05.2016	Deferred
	HQ File :01/83/050/00030/AM15/	RLA File :02/24/040/00198/AM14/	Lic.No/Date:0210200677 28.02.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 22.06.2016.			

	Case No.:1/5/83- ALC1/2014	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
12	HQ File :01/83/050/00118/AM15/	RLA File :32/24/040/00029/AM14/	Lic.No/Date:3210074173 19.03.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

	Case No.:2/1/83- ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
13	HQ File :01/83/050/00942/AM14/	RLA File :08/24/040/00572/AM14/	Lic.No/Date:0810129902 21.03.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

	Case No.:7/2/83- ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
14	HQ File :01/83/050/00007/AM15/	RLA File :08/24/040/00553/AM14/	Lic.No/Date:0810130211 01.04.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

	Case No.:80/6/83- ALC1/2015	Party Name:DEEP POLYMERS PRIVATE LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
15	HQ File :01/83/050/00411/AM16/	RLA File :08/24/040/00015/AM15/	Lic.No/Date:0810131124 07.05.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

16	Case No.:10/12/83-ALC1/2015	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00738/AM16/	RLA File :05/23/040/00059/AM15/	Lic.No/Date:0510387208 23.05.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

17	Case No.:1/7/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00133/AM15/	RLA File :34/24/040/00022/AM15/	Lic.No/Date:3410040253 12.06.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

18	Case No.:2/7/83-ALC1/2014	Party Name:ASTRON PACKAGING LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00134 /AM15/	RLA File :08/24/040/00109/AM15/	Lic.No/Date:0810132331 13.06.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

19	Case No.:22/13/83-ALC1/2014	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00429/AM15/	RLA File :08/24/040/00118/AM15/	Lic.No/Date:0810132532 30.06.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

20	Case No.:72/17/83-ALC1/2014	Party Name:WENDT (INDIA) LIMITED,	Meet No/Date:4/83-ALC1/2016	Status: Deferred
----	-----------------------------	-----------------------------------	-----------------------------	---------------------

Handwritten signature
 Director General of Foreign Trade
 Department of Commerce
 Government of India
 New Delhi

			25.05.2016	
	HQ File :01/83/050/00682/AM15/	RLA File :07/21/040/00271/AM15/	Lic.No/Date:0710105464 30.06.2014	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

	Case No.:58/4/83- ALC1/2016	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00110/AM17/	RLA File :50/24/040/00004/AM15/	Lic.No/Date:5010002125 30.06.2014	Defer Date:
21	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:1/9/83- ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00228/AM15/	RLA File :34/24/040/00089/AM15/	Lic.No/Date:3410040365 14.07.2014	Defer Date:22.06.2016
22	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

	Case No.:5/13/83- ALC1/2014	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00412/AM15/	RLA File :08/24/040/00144/AM15/	Lic.No/Date:0810132685 14.07.2014	Defer Date:22.06.2016
23	Decision: The Committee considered the case as per agenda and decided the F.No.7/4/2015-TSW of DIPP is forward to Deptt. of C&PC (Chem Div) for their comments. The case is re-listed for 22.06.2016.			

24	Case No.:8/17/83- ALC1/2014	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
----	--------------------------------	--	---	---------------------

Handwritten signature
 2016-05-25 15:50:25
 Digitally signed by [Name] DN: cn=, o=, ou=, email=, c=IN
 Date: 2016.05.25 15:50:25 +05'30'
 Reason: I am the author of this document.

	HQ File :01/83/050/00618/AM15/	RLA File :03/94/040/00322/AM15/	Lic.No/Date:0310786774 14.07.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

25	Case No.:27/17/83- ALC1/2014	Party Name:COLORCON ASIA PRIVATE LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00637/AM15/	RLA File :17/24/040/00005/AM15/	Lic.No/Date:1710005882 17.07.2014	Defer Date:22.06.2016
	Decision: Comments awaited from Deptt. of IPP. The case re-listed for 22.06.2016.			

26	Case No.:38/13/83- ALC1/2014	Party Name: BEE CHEMS	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00445/AM15/	RLA File :06/24/040/00015/AM15/	Lic.No/Date:0610037863 31.07.2014	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and decided the F.No.7/30/2014-TSW of DIPP is forward to Deptt. of C&PC (Chem Div) for their comments. The case is re-listed for 25.05.2016.			

27	Case No.:53/17/83- ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00663/AM15/	RLA File :08/24/040/00179/AM15/	Lic.No/Date:0810132892 05.08.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

28	Case No.:54/17/83- ALC1/2014	Party Name:OMKAR SPECIALITY CHEMICALS LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00664/AM15/	RLA File :03/95/040/00381/AM15/	Lic.No/Date:0310787635 05.08.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

29	Case No.:47/17/83-	Party Name:RUSHIL	Meet No/Date:4/83-	Status:Case
----	--------------------	-------------------	--------------------	-------------

	ALC1/2014	DECOR LTD.	ALC1/2016 25.05.2016	Approved
	HQ File :01/83/050/00657/AM15/	RLA File :08/24/040/00187/AM15/	Lic.No/Date:0810132945 11.08.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.07/92/2016-TSW dated 17.05.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:9/17/83- ALC1/2014	Party Name:FITWEL GASKET COMPANY (INDIA) PVT. LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00619/AM15/	RLA File :31/83/040/00129/AM15/	Lic.No/Date:3110064779 25.08.2014	Defer Date:22.06.2016
	Decision : Comments awaited from Deptt. of IPP. The case re-listed for 25.05.2016.			

31	Case No.:36/17/83- ALC1/2014	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00646/AM15/	RLA File :08/24/040/00210/AM15/	Lic.No/Date:0810133259 08.09.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

32	Case No.:10/17/83- ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00620/AM15/	RLA File :15/24/040/00010/AM15/	Lic.No/Date:1510022022 12.09.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

33	Case No.:70/17/83- ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00680/AM15/	RLA File :33/24/040/00008/AM15/	Lic.No/Date:3310030076 15.09.2014	Defer Date:

Handwritten signature
 Director General of Foreign Trade
 Department of Commerce
 Government of India
 New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

34	Case No.:71/17/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00681/AM15/	RLA File :33/24/040/00009/AM15/	Lic.No/Date:3310030075 15.09.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

35	Case No.:34/17/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00644/AM15/	RLA File :08/24/040/00151/AM15/	Lic.No/Date:0810133353 16.09.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

36	Case No.:35/17/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00645/AM15/	RLA File :08/24/040/00564/AM14/	Lic.No/Date:0810133360 17.09.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

37	Case No.:25/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00184/AM16/	RLA File :17/24/040/00101/AM15/	Lic.No/Date:1710005951 28.10.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration			

of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.

38	Case No.:36/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00195/AM16/	RLA File :17/24/040/00099/AM15/	Lic.No/Date:1710005949 28.10.2014	Defer Date:22.06.2016
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

39	Case No.:1/13/83-ALC1/2014	Party Name:SATYAM POLY PLAST	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00408/AM15/	RLA File :13/24/040/00027/AM15/	Lic.No/Date:1310047678 30.10.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

40	Case No.:61/19/83-ALC1/2014	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00837/AM15/	RLA File :03/95/040/00571/AM15/	Lic.No/Date:0310790631 30.10.2014	Defer Date:22.06.2016
	Decision : Comments awaited from Deptt. of IPP. The case re-listed for 22.06.2016.			

41	Case No.:63/13/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00470/AM15/	RLA File :30/24/040/00036/AM15/	Lic.No/Date:3010103215 31.10.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration			

of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.

42	Case No.:79/13/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00486/AM15/	RLA File :08/24/040/00304/AM15/	Lic.No/Date:0810133732 05.11.2014	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

43	Case No.:74/17/83-ALC1/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00684/AM15/	RLA File :03/95/040/00175/AM15/	Lic.No/Date:0310790985 12.11.2014	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

44	Case No.:31/19/83-ALC1/2014	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00807/AM15/	RLA File :05/24/040/00374/AM15/	Lic.No/Date:0510392046 18.11.2014	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

45	Case No.:12/2/83-ALC1/2015	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00085/AM16/	RLA File :31/83/040/00178/AM15/	Lic.No/Date:3110065111 28.11.2014	Defer Date:22.06.2016

Handwritten signature
 Director, Directorate of Foreign Trade
 Department of Commerce
 New Delhi

47	Case No.:99/4/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Case Approved
	HQ File :01/83/050/00151/AM17/	RLA File :34/24/040/00178/AM15/	Lic.No/Date:3410040745 01.12.2014	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:2/15/83-ALC1/2014	Party Name:SUDEEP PHARMA LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00498/AM15/	RLA File :34/24/040/00144/AM15/	Lic.No/Date:3410040750 03.12.2014	Defer Date:22.06.2016

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.

50	Case No.:3/15/83-ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00499/AM15/	RLA File :17/24/040/00140/AM15/	Lic.No/Date:1710005994 04.12.2014	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

51	Case No.:37/1/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00886/AM16/	RLA File :34/24/040/00232/AM15/	Lic.No/Date:3410040756 04.12.2014	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

52	Case No.:67/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00397/AM16/	RLA File :17/24/040/00143/AM15/	Lic.No/Date:1710005997 10.12.2014	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

53	Case No.:68/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00398/AM16/	RLA File :17/24/040/00146/AM15/	Lic.No/Date:1710006000 10.12.2014	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

54	Case No.:36/1/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00885/AM16/	RLA File :34/24/040/00237/AM15/	Lic.No/Date:3410040775 10.12.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

55	Case No.:39/4/83-ALC1/2015	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00198/AM16/	RLA File :09/24/040/00494/AM15/	Lic.No/Date:0910061389 15.12.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

56	Case No.:40/4/83-ALC1/2015	Party Name:OREM ACCESS BIO. INC	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00199/AM16/	RLA File :09/24/040/00506/AM15/	Lic.No/Date:0910061391 16.12.2014	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

57	Case No.:16/2/83-ALC1/2015	Party Name:RELIABLE SERVICES,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00089/AM16/	RLA File :07/24/040/00316/AM15/	Lic.No/Date:0710107219 18.12.2014	Defer Date: 22.06.2016
	Decision : Comments awaited from Deptt. of IPP. The case re-listed for 20.05.2016.			

58	Case No.:8/4/83-ALC1/2016	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00060/AM17/	RLA File :05/23/040/00429/AM15/	Lic.No/Date:0510392483 18.12.2014	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for			

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

60	Case No.:78/17/83-ALC1/2014	Party Name:SHAHENSHAH CHEMICALS,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00688/AM15/	RLA File :05/24/040/00416/AM15/	Lic.No/Date:0510392665 01.01.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

61	Case No.:67/4/83-ALC1/2015	Party Name:SONALI POLYMERS PVT.LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00226/AM16/	RLA File :13/24/040/00040/AM15/	Lic.No/Date:1310047750 02.01.2015	Defer Date: 22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

62	Case No.:66/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00139/AM16/	RLA File :03/95/040/00744/AM15/	Lic.No/Date:0310792643 07.01.2015	Defer Date: 22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

63	Case No.:19/4/83-ALC1/2015	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00178/AM16/	RLA File :07/24/040/00368/AM15/	Lic.No/Date:0710107426 14.01.2015	Defer Date: 22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

64	Case No.:10/4/83-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00169/AM16/	RLA File :05/23/040/00443/AM15/	Lic.No/Date:0510392839 15.01.2015	Defer Date: 22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

65	Case No.:68/4/83-ALC1/2015	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00227/AM16/	RLA File :22/24/040/00087/AM15/	Lic.No/Date:2210015168 15.01.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.07/92/2016-TSW dated 17.05.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66	Case No.:38/4/83-ALC1/2015	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00197/AM16/	RLA File :09/24/040/00566/AM15/	Lic.No/Date:0910061534 16.01.2015	Defer Date: 22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

67	Case No.:75/4/83-ALC1/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00234/AM16/	RLA File :03/95/040/00873/AM15/	Lic.No/Date:0310793072 19.01.2015	Defer Date: 22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

68	Case No.:20/4/83-ALC1/2015	Party Name:BEE CHEMS	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Case Rejected
	HQ File :01/83/050/00179/AM16/	RLA File :06/24/040/00031/AM15/	Lic.No/Date:0610038044 23.01.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 27.04.2016.			

69	Case No.:77/4/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00236/AM16/	RLA File :05/24/040/00509/AM15/	Lic.No/Date:0510392990 27.01.2015	Defer Date: 22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

70	Case No.:78/4/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00237/AM16/	RLA File :05/24/040/00508/AM15/	Lic.No/Date:0510393003 28.01.2015	Defer Date: 22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

71	Case No.:47/6/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310793481	Defer

:01/83/050/00377/AM16/	:03/95/040/00653/AM15/	02.02.2015	Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

72	Case No.:7/6/83-ALC1/2015	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00337/AM16/	RLA File :03/95/040/00772/AM15/	Lic.No/Date:0310793571 04.02.2015	Defer Date:22.06.2016
Decision : Comments awaited from Deptt. of IPP. The case is re-listed for 22.06.2016.				

73	Case No.:98/4/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00150/AM17/	RLA File :34/24/040/00286/AM15/	Lic.No/Date:3410040928 06.02.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.07/92/2016-TSW dated 17.05.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

74	Case No.:100/4/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00152/AM17/	RLA File :34/24/040/00285/AM15/	Lic.No/Date:3410040931 06.02.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

75	Case No.:49/4/83-	Party Name:INDUSTRIAL	Meet No/Date:4/83-	Status:
----	-------------------	-----------------------	--------------------	---------

Handwritten signature
 Director, Directorate of Foreign Trade
 Department of Commerce
 New Delhi

	ALC1/2015	FILTERS & FABRICS P. LIMITED.,	ALC1/2016 25.05.2016	Rejected
	HQ File :01/83/050/00208/AM16/	RLA File :56/24/040/00016/AM15/	Lic.No/Date:5610004542 10.02.2015	Defer Date:
Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 02.03.2016.				

	Case No.:17/6/83- ALC1/2015	Party Name:HUNTSMAN INTERNATIONAL (INDIA) PVT. LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Rejected
76	HQ File :01/83/050/00347/AM16/	RLA File :03/94/040/01036/AM15/	Lic.No/Date:0310793764 11.02.2015	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of C&PC (PC Div) on 25.05.2016.				

	Case No.:54/4/83- ALC1/2015	Party Name:SHRI RAM SWITCHGEARS PVT. LTD.,	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
77	HQ File :01/83/050/00213/AM16/	RLA File :11/24/040/00014/AM15/	Lic.No/Date:1110028128 19.02.2015	Defer Date:22.06.2016
Decision : Comments awaited from Deptt. of IPP. The case is re-listed for 22.06.2016.				

	Case No.:70/6/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
78	HQ File :01/83/050/00400/AM16/	RLA File :17/24/040/00193/AM15/	Lic.No/Date:1710006055 19.02.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

	Case No.:101/4/83- ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
79	HQ File :01/83/050/00153/AM17/	RLA File :34/24/040/00306/AM15/	Lic.No/Date:3410040969 19.02.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm				

whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

80	Case No.:1/19/83-ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00777/AM15/	RLA File :17/24/040/00201/AM15/	Lic.No/Date:1710006061 05.03.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

81	Case No.:76/19/83-ALC1/2014	Party Name:ASSOCIATED COLOURS INDUSTRIES PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00852/AM15/	RLA File :08/24/040/00437/AM15/	Lic.No/Date:0810134862 20.03.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

82	Case No.:51/1/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00900/AM16/	RLA File :34/24/040/00309/AM15/	Lic.No/Date:3410041089 25.03.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

83	Case No.:56/6/83-ALC1/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00386/AM16/	RLA File :34/24/040/00343/AM15/	Lic.No/Date:3410041101 30.03.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

84	Case No.:1/2/83-ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00074/AM16/	RLA File :09/24/040/00655/AM15/	Lic.No/Date:0910061901 20.04.2015	Defer Date:22.06.2016
	Decision : Comments awaited from Deptt. of IPP. The case is re-listed for 22.06.2016.			

85	Case No.:2/2/83-ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00075/AM16/	RLA File :09/24/040/00656/AM15/	Lic.No/Date:0910061902 20.04.2015	Defer Date:22.06.2016
	Decision : Comments awaited from Deptt. of IPP. The case is re-listed for 22.06.2016.			

86	Case No.:4/2/83-ALC1/2015	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00077/AM16/	RLA File :09/24/040/00016/AM16/	Lic.No/Date:0910061936 27.04.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

87	Case No.:81/6/83-ALC1/2015	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00412/AM16/	RLA File :09/24/040/00031/AM16/	Lic.No/Date:0910062075 26.05.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

88	Case No.:46/4/83-ALC1/2016	Party Name:KWALITY CHEMICAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00098/AM17/	RLA File :03/94/040/00033/AM16/	Lic.No/Date:0310796318 29.05.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

89	Case No.:25/12/83-ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00753/AM16/	RLA File :02/24/040/00024/AM16/	Lic.No/Date:0210205875 10.06.2015	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

90	Case No.:22/9/83-ALC1/2015	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00556/AM16/	RLA File :05/24/040/00155/AM16/	Lic.No/Date:0510394784 02.07.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

91	Case No.:23/9/83-ALC1/2015	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00557/AM16/	RLA File :05/23/040/00125/AM16/	Lic.No/Date:0510394779 02.07.2015	Defer Date:22.06.2016
	Decision: D/L dated 20.01.2016 issued by Deptt. of IPP. The case is re-listed for 22.06.2016.			

92	Case No.:75/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00405/AM16/	RLA File :34/24/040/00097/AM16/	Lic.No/Date:3410041357 07.07.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

93	Case No.:76/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00406/AM16/	RLA File :34/24/040/00098/AM16/	Lic.No/Date:3410041358 07.07.2015	Defer Date:22.06.2016

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.

94	Case No.:77/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00407/AM16/	RLA File :34/24/040/00096/AM16/	Lic.No/Date:3410041359 07.07.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

95

Case No.:40/12/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved								
HQ File :01/83/050/00768/AM16/	RLA File :03/94/040/00254/AM16/	Lic.No/Date:0310797179 13.07.2015	Defer Date:								
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/176/2011-CH-II dated 15.12.2015 on repeat basis, the Committee decided to approve the case as under :-											
<table><tr><td>Item of Export</td><td>Qty.</td><td>Item of Import</td><td>Qty</td></tr><tr><td>As approved by NC</td><td>-do-</td><td>As approved by NC</td><td>-do-</td></tr></table>				Item of Export	Qty.	Item of Import	Qty	As approved by NC	-do-	As approved by NC	-do-
Item of Export	Qty.	Item of Import	Qty								
As approved by NC	-do-	As approved by NC	-do-								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

96	Case No.:79/6/83-ALC1/2015	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00409/AM16/	RLA File :04/24/040/00049/AM16/	Lic.No/Date:0410160814 16.07.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

97	Case No.:2/8/83-ALC1/2015	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00523/AM16/	RLA File :05/23/040/00131/AM16/	Lic.No/Date:0510395030 22.07.2015	Defer Date:22.06.2016
Decision : Comments awaited from Deptt. of IPP. The case is re-listed for 22.06.2016.				

98	Case No.:26/12/83-ALC1/2015	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00754/AM16/	RLA File :04/24/040/00098/AM16/	Lic.No/Date:0410160829 22.07.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

99	Case No.:3/14/83-ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00778/AM16/	RLA File :25/24/040/00005/AM16/	Lic.No/Date:2510004405 06.08.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

100	Case No.:2/12/83-ALC1/2015	Party Name:PRABHU POLY COLOR LIMITED,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00730/AM16/	RLA File :04/24/040/00081/AM16/	Lic.No/Date:0410160900 12.08.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

101	Case No.:34/12/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00762/AM16/	RLA File :03/95/040/00307/AM16/	Lic.No/Date:0310798120 13.08.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

102	Case No.:39/12/83-ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00767/AM16/	RLA File :09/24/040/00257/AM16/	Lic.No/Date:0910062524 20.08.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/29/2016-TSW dated 02.06.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end			

[Signature]
 Joint Secretary, Foreign Trade
 Department of Commerce
 Government of India
 New Delhi

	on this document.
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

103	Case No.:36/12/83-ALC1/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00764/AM16/	RLA File :03/95/040/00411/AM16/	Lic.No/Date:0310798584 31.08.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

104	Case No.:3/12/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00731/AM16/	RLA File :15/24/040/00013/AM16/	Lic.No/Date:1510022075 01.09.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

105	Case No.:32/12/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00760/AM16/	RLA File :17/24/040/00046/AM16/	Lic.No/Date:1710006167 03.09.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

106	Case No.:31/12/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00759/AM16/	RLA File :17/24/040/00048/AM16/	Lic.No/Date:1710006169 04.09.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

107	Case No.:8/14/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
-----	----------------------------	--	---	------------------

	HQ File :01/83/050/00783/AM16/	RLA File :03/94/040/00448/AM16/	Lic.No/Date:0310798685 07.09.2015	Defer Date:22.06.2016
Decision: The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 22.06.2016.				

	Case No.:28/12/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
108	HQ File :01/83/050/00756/AM16/	RLA File :17/24/040/00051/AM16/	Lic.No/Date:1710006174 09.09.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

	Case No.:15/1/83- ALC1/2016	Party Name:ORGANICA BIOTECH PRIVATE LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
109	HQ File :01/83/050/00864/AM16/	RLA File :03/95/040/00455/AM16/	Lic.No/Date:0310799080 28.09.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

	Case No.:17/12/83- ALC1/2015	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
110	HQ File :01/83/050/00745/AM16/	RLA File :02/24/040/00125/AM16/	Lic.No/Date:0210206195 30.09.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

	Case No.:14/1/83- ALC1/2016	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
111	HQ File :01/83/050/00863/AM16/	RLA File :03/95/040/00450/AM16/	Lic.No/Date:0310799111 30.09.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

112	Case No.:50/1/83- ALC1/2016	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
-----	--------------------------------	---	---	---------------------

	HQ File :01/83/050/00899/AM16/	RLA File :31/83/040/00145/AM15/	Lic.No/Date:3110065695 01.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

	Case No.:9/1/83- ALC1/2016	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
113	HQ File :01/83/050/00858/AM16/	RLA File :03/94/040/00432/AM16/	Lic.No/Date:0310799178 05.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

	Case No.:10/1/83- ALC1/2016	Party Name:EXIM CORPORATION	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
114	HQ File :01/83/050/00859/AM16/	RLA File :03/94/040/00523/AM16/	Lic.No/Date:0310799227 06.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

	Case No.:13/1/83- ALC1/2016	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
115	HQ File :01/83/050/00862/AM16/	RLA File :03/95/040/00393/AM16/	Lic.No/Date:0310799255 07.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

	Case No.:4/12/83- ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00732/AM16/	RLA File :05/23/040/00279/AM16/	Lic.No/Date:0510395846 08.10.2015	Defer Date:
116	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/36/2011-CH-II dated 03.03.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Handwritten signature
 DEPARTMENT OF COMMERCE
 GOVERNMENT OF INDIA
 NEW DELHI

117	Case No.:5/12/83-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00733/AM16/	RLA File :05/23/040/00288/AM16/	Lic.No/Date:0510395848 08.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

118	Case No.:6/12/83-ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00734/AM16/	RLA File :05/23/040/00286/AM16/	Lic.No/Date:0510395847 08.10.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

119	Case No.:9/14/83-ALC1/2015	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00784/AM16/	RLA File :03/94/040/00418/AM16/	Lic.No/Date:0310799301 09.10.2015	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 22.06.2016.			

120	Case No.:11/1/83-ALC1/2016	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00860/AM16/	RLA File :03/94/040/00477/AM16/	Lic.No/Date:0310799300 09.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

121	Case No.:18/1/83-ALC1/2016	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310799317	Defer

	:01/83/050/00867/AM16/	:03/95/040/00482/AM16/	09.10.2015	Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

122	Case No.:9/12/83-ALC1/2015	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00737/AM16/	RLA File :05/23/040/00299/AM16/	Lic.No/Date:0510395896 13.10.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

123	Case No.:15/12/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00743/AM16/	RLA File :15/24/040/00016/AM16/	Lic.No/Date:1510022078 14.10.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

124	Case No.:16/12/83-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00744/AM16/	RLA File :15/24/040/00017/AM16/	Lic.No/Date:1510022079 14.10.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

125	Case No.:12/1/83-ALC1/2016	Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00861/AM16/	RLA File :03/94/040/00519/AM16/	Lic.No/Date:0310799421 14.10.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

126	Case No.:33/12/83-ALC1/2015	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
-----	-----------------------------	--	---	-------------------------

	HQ File :01/83/050/00761/AM16/	RLA File :30/24/040/00024/AM16/	Lic.No/Date:3010103630 16.10.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

127	Case No.:19/1/83- ALC1/2016	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00868/AM16/	RLA File :03/95/040/00288/AM16/	Lic.No/Date:0310799483 16.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

128	Case No.:8/12/83- ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00736/AM16/	RLA File :08/24/040/00188/AM16/	Lic.No/Date:0810136338 19.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

129	Case No.:11/12/83- ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00739/AM16/	RLA File :05/24/040/00338/AM16/	Lic.No/Date:0510395992 20.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

130	Case No.:17/1/83- ALC1/2016	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00866/AM16/	RLA File :03/95/040/00408/AM16/	Lic.No/Date:0310799626 23.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer			

Handwritten signature
 Digitally signed by **Dr. S. S. STAWA**
 DN: cn=Dr. S. S. STAWA, o=Director General of Foreign Trade, ou=Ministry of Commerce, email=sstawa@nic.in, c=IN

	consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			
--	--	--	--	--

131	Case No.:20/1/83-ALC1/2016	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00869/AM16/	RLA File :03/95/040/00377/AM16/	Lic.No/Date:0310799646 23.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

132	Case No.:21/1/83-ALC1/2016	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00870/AM16/	RLA File :03/95/040/00376/AM16/	Lic.No/Date:0310799625 23.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

133	Case No.:19/12/83-ALC1/2015	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00747/AM16/	RLA File :05/23/040/00309/AM16/	Lic.No/Date:0510396015 26.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

134	Case No.:22/12/83-ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00750/AM16/	RLA File :05/23/040/00312/AM16/	Lic.No/Date:0510396016 26.10.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/7/2011-CH-II dated 29.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

135	Case No.:24/12/83-	Party Name:PAYAL	Meet No/Date:4/83-	Status:Case
-----	--------------------	------------------	--------------------	-------------

Handwritten signature
 DEPARTMENT OF COMMERCE
 GOVERNMENT OF INDIA
 NEW DELHI

	ALC1/2015	PETROCHEM PRIVATE LIMITED	ALC1/2016 25.05.2016	Approved
	HQ File :01/83/050/00752/AM16/	RLA File :05/24/040/00174/AM16/	Lic.No/Date:0510396024 26.10.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

136	Case No.:55/1/83-ALC1/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00904/AM16/	RLA File :03/94/040/00155/AM16/	Lic.No/Date:0310799668 26.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

137	Case No.:21/12/83-ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00749/AM16/	RLA File :05/23/040/00315/AM16/	Lic.No/Date:0510396032 27.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

138	Case No.:20/12/83-ALC1/2015	Party Name:TOYO INK INDIA PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00748/AM16/	RLA File :05/24/040/00318/AM16/	Lic.No/Date:0510396044 28.10.2015	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

139	Case No.:23/12/83-ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
-----	-----------------------------	-----------------------------------	---	----------------------

Handwritten signature
 Joint Secretary
 Department of Chemicals and Petrochemicals
 Government of India
 New Delhi

	HQ File :01/83/050/00751/AM16/	RLA File :05/24/040/00349/AM16/	Lic.No/Date:0510396052 29.10.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:28/1/83- ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
140	HQ File :01/83/050/00877/AM16/	RLA File :03/95/040/00386/AM16/	Lic.No/Date:0310799822 29.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

	Case No.:18/12/83- ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
141	HQ File :01/83/050/00746/AM16/	RLA File :05/23/040/00314/AM16/	Lic.No/Date:0510396079 30.10.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:5/4/83- ALC1/2016	Party Name:ASTRON PACKAGING LTD	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
142	HQ File :01/83/050/00057/AM17/	RLA File :08/24/040/00250/AM16/	Lic.No/Date:0810136395 30.10.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

143	Case No.:29/1/83-	Party Name:UPL	Meet No/Date:4/83-	Status:
-----	-------------------	----------------	--------------------	---------

Handwritten signature
 DEPARTMENT OF CHEMICALS AND PETROCHEMICALS
 DEPARTMENT OF FOREIGN TRADE
 DEPARTMENT OF COMMERCE
 GOVT. OF INDIA
 NEW DELHI

144	Case No.:30/1/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00879/AM16/	RLA File :03/95/040/00443/AM16/	Lic.No/Date:0310799927 02.11.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

145	Case No.:54/1/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00903/AM16/	RLA File :03/94/040/00605/AM16/	Lic.No/Date:0310800021 04.11.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

	Case No.:39/4/83-ALC1/2016	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
146	HQ File :01/83/050/00091/AM17/	RLA File :02/24/040/00116/AM16/	Lic.No/Date:0210206270 10.11.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

147	Case No.:33/1/83-ALC1/2016	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
-----	----------------------------	---	---	---------------------

[Signature]
 Joint Director, Joint DGFT
 District Export Council
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry, Govt. of India

151	Case No.:40/1/83-ALC1/2016	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00889/AM16/	RLA File :31/83/040/00116/AM16/	Lic.No/Date:3110065767 24.11.2015	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower.
--	--

152	Case No.:46/1/83-ALC1/2016	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00895/AM16/	RLA File :56/24/040/00034/AM16/	Lic.No/Date:5610004754 24.11.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

153	Case No.:49/1/83-ALC1/2016	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00898/AM16/	RLA File :02/24/040/00153/AM16/	Lic.No/Date:0210206292 24.11.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

154	Case No.:41/1/83-ALC1/2016	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00890/AM16/	RLA File :31/83/040/00114/AM16/	Lic.No/Date:3110065771 26.11.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

155	Case No.:53/1/83-ALC1/2016	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00902/AM16/	RLA File :03/94/040/00639/AM16/	Lic.No/Date:0310800413 26.11.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

156	Case No.:42/1/83-ALC1/2016	Party Name:INDO COLCHEM PVT. LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00891/AM16/	RLA File :08/24/040/00247/AM16/	Lic.No/Date:0810136596 30.11.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP			

	(2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.
--	--

157	Case No.:52/1/83-ALC1/2016	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00901/AM16/	RLA File :03/94/040/00686/AM16/	Lic.No/Date:0310800542 01.12.2015	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 22.06.2016.			

158	Case No.:23/1/83-ALC1/2016	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00872/AM16/	RLA File :05/23/040/00357/AM16/	Lic.No/Date:0510396502 03.12.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

159	Case No.:3/16/83-ALC1/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00791/AM16/	RLA File :03/94/040/00688/AM16/	Lic.No/Date:0310800694 04.12.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

160	Case No.:22/1/83-ALC1/2016	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00871/AM16/	RLA File :05/23/040/00369/AM16/	Lic.No/Date:0510396542 04.12.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

161	Case No.:38/1/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00887/AM16/	RLA File :34/24/040/00216/AM16/	Lic.No/Date:3410041711 04.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2008-CH-II dated 15.11.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have			

[Signature]
 Director, Directorate of Foreign Trade
 Department of Commerce
 New Delhi

	been placed at the end on this document.
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:39/1/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00888/AM16/	RLA File :34/24/040/00218/AM16/	Lic.No/Date:3410041712 04.12.2015	Defer Date:
162	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:45/1/83-ALC1/2016	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00894/AM16/	RLA File :06/24/040/00036/AM16/	Lic.No/Date:0610038271 09.12.2015	Defer Date:22.06.2016
163	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

	Case No.:16/1/83-ALC1/2016	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00865/AM16/	RLA File :04/24/040/00190/AM16/	Lic.No/Date:0410161411 10.12.2015	Defer Date:22.06.2016
164	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

	Case No.:26/1/83-ALC1/2016	Party Name:TARAK CHEMICALS LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00875/AM16/	RLA File :34/24/040/00228/AM16/	Lic.No/Date:3410041725 11.12.2015	Defer Date:22.06.2016
165	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

166	Case No.:27/1/83-	Party Name:TARAK	Meet No/Date:4/83-	Status:
-----	-------------------	------------------	--------------------	---------

Handwritten signature
 Director, Directorate of Foreign Trade
 Government of India
 New Delhi

168	Case No.:24/1/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00873/AM16/	RLA File :34/24/040/00222/AM16/	Lic.No/Date:3410041740 15.12.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/3/2008-CH-II dated 12.11.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

169	Case No.:25/1/83-ALC1/2016	Party Name:RUBAMIN LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00874/AM16/	RLA File :34/24/040/00027/AM16/	Lic.No/Date:3410041738 15.12.2015	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

170	Case No.:31/1/83-	Party Name:AVERY	Meet No/Date:4/83-	Status:Case
-----	-------------------	------------------	--------------------	-------------

Handwritten signature
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 New Delhi

	ALC1/2016	DENNISON (INDIA) PVT.LTD.	ALC1/2016 25.05.2016	Approved
	HQ File :01/83/050/00880/AM16/	RLA File :05/23/040/00319/AM16/	Lic.No/Date:0510396629 16.12.2015	Defer Date:
Decision: The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/10/2016-TSW dated 29.02.2016 on repeat basis, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

171	Case No.:44/1/83- ALC1/2016	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00893/AM16/	RLA File :02/24/040/00175/AM16/	Lic.No/Date:0210206384 21.12.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

172	Case No.:2/16/83- ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00790/AM16/	RLA File :03/95/040/00687/AM16/	Lic.No/Date:0310801293 22.12.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

173	Case No.:6/16/83- ALC1/2015	Party Name:JINDAL PHOTO LTD	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00794/AM16/	RLA File :05/23/040/00347/AM16/	Lic.No/Date:0510397057 23.12.2015	Defer Date:22.06.2016
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.				

174	Case No.:43/1/83- ALC1/2016	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00892/AM16/	RLA File :30/24/040/00033/AM16/	Lic.No/Date:3010103684 28.12.2015	Defer Date:22.06.2016

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			
--	--	--	--	--

175	Case No.:11/14/83-ALC1/2015	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00786/AM16/	RLA File :08/24/040/00357/AM16/	Lic.No/Date:0810137002 12.01.2016	Defer Date:20.05.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

176	Case No.:2/1/83-ALC1/2016	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00851/AM16/	RLA File :03/95/040/00766/AM16/	Lic.No/Date:0310801836 18.01.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

177	Case No.:84/4/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00136/AM17/	RLA File :03/94/040/00854/AM16/	Lic.No/Date:0310801926 20.01.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

178	Case No.:88/4/83-ALC1/2016	Party Name:CLARIANT CHEMICALS INDIA LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00140/AM17/	RLA File :03/94/040/00778/AM16/	Lic.No/Date:0310801931 20.01.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

179	Case No.:6/1/83-ALC1/2016	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00855/AM16/	RLA File :03/95/040/00783/AM16/	Lic.No/Date:0310801955 22.01.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

180	Case No.:128/4/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00180/AM17/	RLA File :03/94/040/00863/AM16/	Lic.No/Date:0310802012 22.01.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O. issued on 09.06.2016. The case is re-listed for 22.06.2016.			

181	Case No.:129/4/83-ALC1/2016	Party Name:DEVANSHI DYESTUFF	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00181/AM17/	RLA File :03/94/040/00822/AM16/	Lic.No/Date:0310802009 22.01.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

182	Case No.:130/4/83-ALC1/2016	Party Name:DIASYS DIAGNOSTICS INDIA PRIVATE LIMITED.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310801995	Defer

186	Case No.:124/4/83-ALC1/2016	Party Name:DEE DEE LABEL	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00176/AM17/	RLA File :03/94/040/00878/AM16/	Lic.No/Date:0310802020 25.01.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and decided to defer consideration			

of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.

187	Case No.:131/4/83-ALC1/2016	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File : 01/83/050/00183/AM17/	RLA File :03/94/040/00875/AM16/	Lic.No/Date:0310802028 25.01.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/23/2013-CH-II dated 24.11.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

188	Case No.:7/1/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00856/AM16/	RLA File :03/95/040/00764/AM16/	Lic.No/Date:0310802046 27.01.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

189	Case No.:57/4/83-ALC1/2016	Party Name:POCL ENTERPRISES LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00109/AM17/	RLA File :25/24/040/00015/AM16/	Lic.No/Date:2510004441 28.01.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

190	Case No.:123/4/83-ALC1/2016	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00175/AM17	RLA File :03/94/040/00858/AM16	Lic.No/Date:0310802089 28.01.2016	Defer Date:22.06.2016

Decision: The Committee considered the case as per agenda for discussing the request of the firm for fixation of norms. During the meeting on 03.06.2016, the Committee decided to ratify the following norms as under:-

Item of Export	Qty.	Item of Import	Qty.
DS-90 E (Desulphurisation Catalyst) Containing Zinc oxide-90% Minimum Aluminium – 9% Minimum	1 Kg	Zinc Oxide	0.8 Kg
		Aluminium Hydroxide	0.0826 Kg
		Acetic Acid	0.04 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

191	Case No.:3/1/83-ALC1/2016	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00852/AM16/	RLA File :03/95/040/00809/AM16/	Lic.No/Date:0310802176 02.02.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

192	Case No.:96/4/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00148/AM17/	RLA File :03/94/040/00895/AM16/	Lic.No/Date:0310802179 02.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

193	Case No.:97/4/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00149/AM17/	RLA File :03/94/040/00896/AM16/	Lic.No/Date:0310802180 02.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

194	Case No.:1/4/83-ALC1/2016	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00053/AM17/	RLA File :05/24/040/00517/AM16/	Lic.No/Date:0510397501 03.02.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

195	Case No.:11/4/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00063/AM17/	RLA File :08/24/040/00351/AM16/	Lic.No/Date:0810137115 03.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

196	Case No.:90/4/83-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00142/AM17/	RLA File :03/94/040/00795/AM16/	Lic.No/Date:0310802262 05.02.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

197	Case No.:104/4/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00156/AM17/	RLA File :03/94/040/00918/AM16/	Lic.No/Date:0310802256 05.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

198	Case No.:62/4/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00114/AM17/	RLA File :03/95/040/00674/AM16/	Lic.No/Date:0310802283 08.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

199	Case No.:63/4/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00115/AM17/	RLA File :03/95/040/00547/AM16/	Lic.No/Date:0310802289 08.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

200	Case No.:95/4/83-ALC1/2016	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00147/AM17/	RLA File :03/94/040/00912/AM16/	Lic.No/Date:0310802341 08.02.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/155/2011-CH-II dated 15.02.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

201	Case No.:10/4/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00062/AM17/	RLA File :08/24/040/00187/AM16/	Lic.No/Date:0810137166 09.02.2016	Defer Date:

	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
--	---	--	--	--

	Case No.:29/4/83-ALC1/2016	Party Name:MEGHALAYA BITCHEM PVT.LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00081/AM17/	RLA File :02/24/040/00188/AM16/	Lic.No/Date:0210206480 09.02.2016	Defer Date:
202	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:60/4/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00112/AM17/	RLA File :03/95/040/00851/AM16/	Lic.No/Date:0310802362 09.02.2016	Defer Date:
203	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:1/1/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00850/AM16/	RLA File :03/95/040/00852/AM16/	Lic.No/Date:0310802438 10.02.2016	Defer Date:22.06.2016
204	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 22.06.2016.			

205	Case No.:53/4/83-	Party Name:EURECAT	Meet No/Date:4/83-	Status:Case
-----	-------------------	--------------------	--------------------	-------------

Handwritten signature
 श्री. गणेश चन्द्र शर्मा
 जे.पी.ए.ओ. (आर.डी.डी.)
 भारत सरकार, दिल्ली
 निदेशक, भारत सरकार के विदेश व्यापार
 विभाग, भारत सरकार, दिल्ली

	ALC1/2016	INDIA CATALYST SERVICES PVT LTD	ALC1/2016 25.05.2016	Approved
	HQ File :01/83/050/00105/AM17/	RLA File :34/24/040/00271/AM16/	Lic.No/Date:3410041869 10.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:59/4/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00111/AM17/	RLA File :03/95/040/00836/AM16/	Lic.No/Date:0310802396 10.02.2016	Defer Date:
206	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:61/4/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00113/AM17/	RLA File :03/95/040/00715/AM16/	Lic.No/Date:0310802394 10.02.2016	Defer Date:
207	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

208	Case No.:64/4/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
-----	----------------------------	---	---	----------------------

Handwritten signature
 Digitally signed by **Dr. S. S. STAWA**,
 DN: cn=Dr. S. S. STAWA, o=Directorate of Foreign Trade,
 ou=Ministry of Commerce, c=India
 Date: 2016.05.25 10:00:00 +05'30'

	HQ File :01/83/050/00116/AM17/	RLA File :03/95/040/00832/AM16/	Lic.No/Date:0310802393 10.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:122/4/83- ALC1/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
209	HQ File :01/83/050/00174/AM17/	RLA File :03/95/040/00863/AM16/	Lic.No/Date:0310802448 10.02.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

	Case No.:89/4/83- ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
210	HQ File :01/83/050/00141/AM17/	RLA File :03/94/040/00941/AM16/	Lic.No/Date:0310802463 11.02.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 09.06.2015. The case is re-listed for 22.06.2016.			

	Case No.:94/4/83- ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
211	HQ File :01/83/050/00146/AM17/	RLA File :03/94/040/00950/AM16/	Lic.No/Date:0310802471 11.02.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

	Case No.:111/4/83- ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
212	HQ File :01/83/050/00163/AM17/	RLA File :03/95/040/00869/AM16/	Lic.No/Date:0310802474 11.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.			

	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.
--	--

	Case No.:121/4/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00173/AM17/	RLA File :03/95/040/01066/AM15/	Lic.No/Date:0310802473 11.02.2016	Defer Date:
213	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:134/4/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00186/AM17/	RLA File :17/24/040/00120/AM16/	Lic.No/Date:1710006268 11.02.2016	Defer Date:
214	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:120/4/83-ALC1/2016	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00172/AM17/	RLA File :03/95/040/00840/AM16/	Lic.No/Date:0310802535 12.02.2016	Defer Date:
215	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower.
--	--

216	Case No.:133/4/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00185/AM17/	RLA File :17/24/040/00121/AM16/	Lic.No/Date:1710006270 12.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

217	Case No.:135/4/83-ALC1/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00187/AM17/	RLA File :17/24/040/00122/AM16/	Lic.No/Date:1710006271 12.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

218	Case No.:85/4/83-ALC1/2016	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00137/AM17/	RLA File :03/95/040/00824/AM16/	Lic.No/Date:0310802608 15.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

219	Case No.:87/4/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
-----	----------------------------	--	---	-----------------

Handwritten signature
 Director, Directorate of Foreign Trade
 Department of Commerce
 New Delhi

		LTD.)		
HQ File :01/83/050/00139/AM17/	RLA File :03/95/040/00856/AM16/	Lic.No/Date:0310802562 15.02.2016	Defer Date:22.06.2016	
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/7/2013-CH-II dated 17.06.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

220	Case No.:113/4/83-ALC1/2016	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00165/AM17/	RLA File :03/95/040/00823/AM16/	Lic.No/Date:0310802609 15.02.2016	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

221	Case No.:74/4/83-ALC1/2016	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
	HQ File :01/83/050/00126/AM17/	RLA File :03/94/040/00978/AM16/	Lic.No/Date:0310802643 16.02.2016	Defer Date:22.06.2016
Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.				

222	Case No.:86/4/83-ALC1/2016	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00138/AM17/	RLA File :03/95/040/00853/AM16/	Lic.No/Date:0310802628 16.02.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the				

	work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			
--	--	--	--	--

223	Case No.:115/4/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00167/AM17/	RLA File :03/95/040/00896/AM16/	Lic.No/Date:0310802661 17.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

224	Case No.:118/4/83-ALC1/2016	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00170/AM17/	RLA File :03/95/040/00838/AM16/	Lic.No/Date:0310802663 17.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

225	Case No.:132/4/83-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00184/AM17/	RLA File :03/95/040/00881/AM16/	Lic.No/Date:0310802658 17.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

226	Case No.:1/16/83-ALC1/2015	Party Name:SONGWON SPECIALTY	Meet No/Date:4/83-ALC1/2016	Status:Deferred
-----	----------------------------	------------------------------	-----------------------------	-----------------

Handwritten signature
 Director, Directorate of Foreign Trade
 Department of Commerce
 Government of India
 New Delhi

		CHEMICALS INDIA PVT. LTD.	25.05.2016	
	HQ File :01/83/050/00789/AM16/	RLA File :34/24/040/00296/AM16/	Lic.No/Date:3410041902 18.02.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 22.06.2016.			

227	Case No.:26/4/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00078/AM17/	RLA File :05/23/040/00464/AM16/	Lic.No/Date:0510397638 18.02.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

228	Case No.:33/4/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00085/AM17/	RLA File :05/23/040/00463/AM16/	Lic.No/Date:0510397637 18.02.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

229	Case No.:73/4/83-ALC1/2016	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00125/AM17/	RLA File :03/94/040/00982/AM16/	Lic.No/Date:0310802686 18.02.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 22.06.2016.			

230	Case No.:114/4/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00166/AM17/	RLA File :03/95/040/00833/AM16/	Lic.No/Date:0310802689 18.02.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 22.06.2016.			

231	Case No.:56/1/83-ALC1/2016	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00905/AM16/	RLA File :09/24/040/00692/AM16/	Lic.No/Date:0910063297 19.02.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and decided to transfer the case to DES-III (NC-III) as requested by the firm.			

232	Case No.:3/4/83-ALC1/2016	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00055/AM17/	RLA File :03/95/040/00899/AM16/	Lic.No/Date:0310802704 19.02.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

233	Case No.:75/4/83-ALC1/2016	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00127/AM17/	RLA File :03/94/040/00977/AM16/	Lic.No/Date:0310802711 19.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

234	Case No.:105/4/83-ALC1/2016	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00157/AM17/	RLA File :03/95/040/00837/AM16/	Lic.No/Date:0310802716 19.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

235	Case No.:112/4/83-	Party Name:NICOMET	Meet No/Date:4/83-	Status:Case
-----	--------------------	--------------------	--------------------	-------------

Handwritten signature
 Director General of Foreign Trade
 Department of Commerce
 New Delhi

ALC1/2016	INDUSTRIES LTD.	ALC1/2016 25.05.2016	Approved
HQ File :01/83/050/00164/AM17/	RLA File :03/95/040/00827/AM16/	Lic.No/Date:0310802718 19.02.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

Case No.:119/4/83- ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
HQ File :01/83/050/00171/AM17/	RLA File :03/95/040/00898/AM16/	Lic.No/Date:0310802707 19.02.2016	Defer Date:
236	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

Case No.:19/4/83- ALC1/2016	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
HQ File :01/83/050/00071/AM17/	RLA File :02/24/040/00195/AM16/	Lic.No/Date:0210206502 22.02.2016	Defer Date:22.06.2016
237	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.		

Case No.:21/4/83- ALC1/2016	Party Name:KEY LIFE SCIENCES PVT. LTD	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
HQ File :01/83/050/00073/AM17/	RLA File :05/23/040/00498/AM16/	Lic.No/Date:0510397694 23.02.2016	Defer Date:
238	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the		

work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

239	Case No.:72/4/83-ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00124/AM17/	RLA File :03/94/040/00965/AM16/	Lic.No/Date:0310802797 23.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

240

Case No.:71/4/83-ALC1/2016	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved								
HQ File :01/83/050/00123/AM17/	RLA File :03/94/040/00963/AM16/	Lic.No/Date:0310802833 24.02.2016	Defer Date:								
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2011-CH-II dated 18.10.2011 on repeat basis, the Committee decided to approve the case as under :-											
<table><tr><td>Item of Export</td><td>Qty.</td><td>Item of Import</td><td>Qty</td></tr><tr><td>As approved by NC</td><td>-do-</td><td>As approved by NC</td><td>-do-</td></tr></table>				Item of Export	Qty.	Item of Import	Qty	As approved by NC	-do-	As approved by NC	-do-
Item of Export	Qty.	Item of Import	Qty								
As approved by NC	-do-	As approved by NC	-do-								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

241	Case No.:117/4/83-ALC1/2016	Party Name:POCL ENTERPRISES LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00169/AM17/	RLA File :25/24/040/00016/AM16/	Lic.No/Date:2510004450 24.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

242	Case No.:25/4/83-ALC1/2016	Party Name:INDOGULF CROPSCIENCES LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00077/AM17/	RLA File :05/23/040/00500/AM16/	Lic.No/Date:0510397736 26.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

243	Case No.:30/4/83-ALC1/2016	Party Name:C.L. INTERNATIONAL	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00082/AM17/	RLA File :05/23/040/00503/AM16/	Lic.No/Date:0510397727 26.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

244	Case No.:34/4/83-ALC1/2016	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00086/AM17/	RLA File :05/23/040/00494/AM16/	Lic.No/Date:0510397730 26.02.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

245	Case No.:20/4/83-ALC1/2016	Party Name:UNITED CHEMIE PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00072/AM17/	RLA File :08/24/040/00352/AM16/	Lic.No/Date:0810137319 29.02.2016	Defer Date:

246	Case No.:31/4/83-ALC1/2016	Party Name:C.L. INTERNATIONAL	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00083/AM17/	RLA File :05/23/040/00506/AM16/	Lic.No/Date:0510397751 29.02.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

	Case No.:69/4/83-ALC1/2016	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00121/AM17/	RLA File :03/94/040/01006/AM16/	Lic.No/Date:0310802914 29.02.2016	Defer Date:
247	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

248	Case No.:70/4/83-ALC1/2016	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00122/AM17/	RLA File :03/94/040/00934/AM16/	Lic.No/Date:0310802902 29.02.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

249	Case No.:27/4/83-ALC1/2016	Party Name:M.G.POLYBLENDS	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00079/AM17/	RLA File :05/24/040/00568/AM16/	Lic.No/Date:0510397761 01.03.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

250	Case No.:28/4/83-ALC1/2016	Party Name:M.G.POLYBLENDS	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00080/AM17/	RLA File :05/24/040/00569/AM16/	Lic.No/Date:0510397762 01.03.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

251	Case No.:15/4/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00067/AM17/	RLA File :08/24/040/00268/AM16/	Lic.No/Date:0810137354 02.03.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

252	Case No.:16/4/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0810137355	Defer Date:

:01/83/050/00068/AM17/	:08/24/040/00342/AM16/	02.03.2016	
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

Case No.:51/4/83-ALC1/2016	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
HQ File :01/83/050/00103/AM17/	RLA File :03/95/040/00925/AM16/	Lic.No/Date:0310803006 03.03.2016	Defer Date:
253	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:116/4/83-ALC1/2016	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
HQ File :01/83/050/00168/AM17/	RLA File :10/24/040/00116/AM16/	Lic.No/Date:1010059424 04.03.2016	Defer Date:22.06.2016
254	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.		

Case No.:14/4/83-ALC1/2016	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
HQ File :01/83/050/00066/AM17/	RLA File :05/23/040/00525/AM16/	Lic.No/Date:0510397840 07.03.2016	Defer Date:
255	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

257	Case No.:18/4/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00070/AM17/	RLA File :08/24/040/00254/AM16/	Lic.No/Date:0810137371 08.03.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

258	Case No.:24/4/83-ALC1/2016	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00076/AM17/	RLA File :05/24/040/00594/AM16/	Lic.No/Date:0510397856 09.03.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

259	Case No.:48/4/83-ALC1/2016	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00100/AM17/	RLA File :03/95/040/00962/AM16/	Lic.No/Date:0310803159 09.03.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

260	Case No.:50/4/83-	Party Name:SUPREME	Meet No/Date:4/83-	Status:Case
-----	-------------------	--------------------	--------------------	-------------

[Signature]
 श्रीमान् विष्णु शर्मा SHARMA
 ज्येष्ठ निदेशिका / Joint DGFT
 भारत वाणिज्य परिषद्
 Directorate General of Foreign Trade
 प्रधान निदेशिका / Deputy of Commissioner
 एन. टी. रोड / New Delhi

ALC1/2016	PETROCHEM LTD.,	ALC1/2016 25.05.2016	Approved
HQ File :01/83/050/00102/AM17/	RLA File :03/95/040/00154/AM15/	Lic.No/Date:0310803180 09.03.2016	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.46011/44/2011 dated 02.01.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:49/4/83- ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
HQ File :01/83/050/00101/AM17/	RLA File :03/95/040/00569/AM15/	Lic.No/Date:0310803210 10.03.2016	Defer Date:
261	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

Case No.:54/4/83- ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
HQ File :01/83/050/00106/AM17/	RLA File :34/24/040/00330/AM16/	Lic.No/Date:3410041958 10.03.2016	Defer Date:
262	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:66/4/83- ALC1/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
263	HQ File :01/83/050/00118/AM17/	RLA File :03/94/040/01034/AM16/	Lic.No/Date:0310803217 10.03.2016
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption.		

	RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.
--	--

	Case No.:68/4/83-ALC1/2016	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00120/AM17/	RLA File :03/94/040/00931/AM16/	Lic.No/Date:0310803213 10.03.2016	Defer Date:
264	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:12/4/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00064/AM17/	RLA File :08/24/040/00337/AM16/	Lic.No/Date:0810137407 11.03.2016	Defer Date:
265	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:13/4/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00065/AM17/	RLA File :08/24/040/00305/AM16/	Lic.No/Date:0810137406 11.03.2016	Defer Date:
266	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

	account of shortage of technical manpower.			
267	Case No.:47/4/83-ALC1/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00099/AM17/	RLA File :03/95/040/00901/AM16/	Lic.No/Date:0310803258 11.03.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

268	Case No.:55/4/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00107/AM17/	RLA File :34/24/040/00335/AM16/	Lic.No/Date:3410041973 14.03.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

269	Case No.:56/4/83-ALC1/2016	Party Name:POCL ENTERPRISES LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00108/AM17/	RLA File :25/24/040/00017/AM16/	Lic.No/Date:2510004465 14.03.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

270	Case No.:110/4/83-ALC1/2016	Party Name:RAJ BORAX PVT. LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310803287	Defer Date:


 Digitally signed by Rajendra Kumar Singh, Secretary, Department of Chemicals and Petrochemicals, Government of India, New Delhi.

	:01/83/050/00162/AM17/	:03/95/040/00972/AM16/	14.03.2016	
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/61/2012-CH-II dated 13.07.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:23/4/83-ALC1/2016	Party Name:PROEC ENERGY LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00075/AM17/	RLA File :05/24/040/00593/AM16/	Lic.No/Date:0510397937 15.03.2016	Defer Date:
271	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/11/2012-CH-II dated 13.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:109/4/83-ALC1/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Deferred
272	HQ File :01/83/050/00161/AM17/	RLA File :03/95/040/00961/AM16/	Lic.No/Date:0310803333 15.03.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

	Case No.:17/4/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00069/AM17/	RLA File :08/24/040/00336/AM16/	Lic.No/Date:0810137446 16.03.2016	Defer Date:
273	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

274	Case No.:22/4/83-	Party Name:ATUL	Meet No/Date:4/83-	Status:Case
-----	-------------------	-----------------	--------------------	-------------

Handwritten signature
 Director, Directorate of Foreign Trade
 Department of Commerce
 110028, New Delhi

275	Case No.:52/4/83-ALC1/2016	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00104/AM17/	RLA File :10/24/040/00120/AM16/	Lic.No/Date:1010059432 16.03.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

276	Case No.:9/4/83-ALC1/2016	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00061/AM17/	RLA File :08/24/040/00335/AM16/	Lic.No/Date:0810137456 17.03.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

277	Case No.:32/4/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00084/AM17/	RLA File :05/23/040/00538/AM16/	Lic.No/Date:0510397976 18.03.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA			

Handwritten signature
 श्रीमान् विजय कुमार शर्मा
 जेष्ठता, एम.एस.टी. / Joint DGFT
 जेष्ठता, एम.एस.टी. / Joint DGFT
 Director General of Foreign Trade
 एम.एस.टी. / M/s. / Office of Commerce
 एम.एस.टी. / M/s. / Office of Commerce

	has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.
--	---

	Case No.:36/4/83-ALC1/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00088/AM17/	RLA File :05/23/040/00507/AM16/	Lic.No/Date:0510398031 28.03.2016	Defer Date:
278	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:125/4/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00177/AM17/	RLA File :34/24/040/00352/AM16/	Lic.No/Date:3410042014 28.03.2016	Defer Date:
279	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:126/4/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00178/AM17/	RLA File :34/24/040/00348/AM16/	Lic.No/Date:3410042013 28.03.2016	Defer Date:
280	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

281	Case No.:127/4/83-ALC1/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2016	Status:Case Approved
-----	-----------------------------	---	-----------------------------	----------------------

Handwritten signature
 Director, Central Board of Secondary Education
 Department of Chemicals and Petrochemicals
 Government of India, New Delhi

			25.05.2016	
	HQ File :01/83/050/00179/AM17/	RLA File :34/24/040/00351/AM16/	Lic.No/Date:3410042015 28.03.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

	Case No.:2/4/83- ALC1/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00054/AM17/	RLA File :03/95/040/01006/AM16/	Lic.No/Date:0310803589 29.03.2016	Defer Date:
282	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/95/2011-CH-II dated 11.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:65/4/83- ALC1/2016	Party Name:DEE DEE LABEL	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00117/AM17/	RLA File :03/94/040/01114/AM16/	Lic.No/Date:0310803598 29.03.2016	Defer Date:22.06.2016
283	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

	Case No.:40/4/83- ALC1/2016	Party Name:PUSHPSONS FIBROL PRIVATE LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00092/AM17/	RLA File :05/24/040/00607/AM16/	Lic.No/Date:0510398070 30.03.2016	Defer Date:
284	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on			

288	Case No.:108/4/83-ALC1/2016	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00160/AM17/	RLA File :03/95/040/00991/AM16/	Lic.No/Date:0310803623 30.03.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written			

290	Case No.:43/4/83-ALC1/2016	Party Name:KLJ ORGANIC LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00095/AM17/	RLA File :05/23/040/00559/AM16/	Lic.No/Date:0510398094 31.03.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

292	Case No.:37/4/83- ALC1/2016	Party Name:D J S PRINTERS PVT. LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status: Deferred
-----	--------------------------------	--	---	---------------------

HQ File :01/83/050/00087/AM17/	RLA File :08/24/040/00004/AM17/	Lic.No/Date:0810137634 07.04.2016	Defer Date:22.06.2016
Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

Case No.:91/4/83- ALC1/2016	Party Name:VICTORY CHEMICALS	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
HQ File :01/83/050/00143/AM17/	RLA File :03/95/040/00923/AM16/	Lic.No/Date:0310803869 11.04.2016	Defer Date:
297	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

Case No.:83/4/83- ALC1/2016	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
HQ File :01/83/050/00135/AM17/	RLA File :03/95/040/00828/AM16/	Lic.No/Date:0310803898 12.04.2016	Defer Date:
298	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

Case No.:77/4/83- ALC1/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/83- ALC1/2016 25.05.2016	Status:Case Approved
HQ File :01/83/050/00129/AM17/	RLA File :03/95/040/00033/AM17/	Lic.No/Date:0310803932 13.04.2016	Defer Date:
399	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.		

300	Case No.:81/4/83-ALC1/2016	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00133/AM17/	RLA File :03/95/040/00796/AM16/	Lic.No/Date:0310803933 13.04.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

301	Case No.:76/4/83-ALC1/2016	Party Name:NALCO CHAMPION DAI-ICHI INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00128/AM17/	RLA File :03/95/040/00023/AM17/	Lic.No/Date:0310803942 15.04.2016	Defer Date:
	Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

302	Case No.:78/4/83-ALC1/2016	Party Name:NALCO CHAMPION DAI-ICHI INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File :01/83/050/00130/AM17/	RLA File :03/95/040/00024/AM17/	Lic.No/Date:0310803943 15.04.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.			

303	Case No.:82/4/83-ALC1/2016	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310803986	Defer Date:

	:01/83/050/00134/AM17/	:03/95/040/01009/AM16/	15.04.2016	
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.				

304	Case No.:79/4/83-ALC1/2016	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00131/AM17/	RLA File :03/95/040/01021/AM16/	Lic.No/Date:0310803998 18.04.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and to be sent to Deptt. of IPP for providing the comments. The case is re-listed for 22.06.2016.			

305	Case No.:80/4/83-ALC1/2016	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00132/AM17/	RLA File :03/95/040/01022/AM16/	Lic.No/Date:0310804001 18.04.2016	Defer Date:22.06.2016
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

306	Case No.:4/4/83-ALC1/2016	Party Name:SHITAL INDUSTRIES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00056/AM17/	RLA File :08/24/040/00048/AM17/	Lic.No/Date:0810137879 09.05.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

307	Case No.:6/4/83-ALC1/2016	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00058/AM17/	RLA File :04/24/040/00018/AM17/	Lic.No/Date:0410161897 10.05.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

308	Case No.:7/4/83-ALC1/2016	Party Name:COLORANT LTD.,	Meet No/Date:4/83-ALC1/2016 25.05.2016	Status: Deferred
	HQ File :01/83/050/00059/AM17/	RLA File :08/24/040/00059/AM17/	Lic.No/Date:0810137890 10.05.2016	Defer Date:22.06.2016
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 22.06.2016.			

Date:17.06.2016
Place:New Delhi

K.K. Mushahary
Foreign Trade Development Officer

⑤
m-38

No.7/23/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization No.0510204897 dated 14-06-2007 for the export of Multicolour printed semi finished book blocks with PLC - M/s. Ajanta Offset & Pakagings Ltd.

Ref : DGFT UO. No.01/83/050/522/AM-08/DES-IV

Vide e-mail dated 25th April, 2006, the firm has submitted their reply stating that norms for allowing PS Plates were allowed in the norms committee in the ALC meeting for Advance Authorization No.0510101138 dated 01-09-2003. They have further stated that without graphic art film/ PS plate export product cannot be manufacture. Accordingly, following norm is recommended taking cue from SION A-1569 :-

Export Product: Multicolour printed semi finished book blocks with PLC

Quantity : 2,55,000 Number

Import Item:

Sl. No.	Item Description	Quantity recommended
1	Printing Paper 70 to 170 GSM +/-10% in GSM	1.12 kg / kg content contain in export product or applied quantity whichever is less
2	Book Binding Board	1.05 kg / kg content contain in export product or applied quantity whichever is less
3	Printing Ink	10 grams per kg of paper used subject to 2% of FOB value of export or applied quantity whichever is less
4	Gum/ Glue	1 Kg for 100 Kg paper used or applied quantity whichever is less
5	Sewing Thread	Net + 2%
6	Graphic Art Film 3702/PS Plates - 3701 (3% of FOB)	3% of FOB Value


(NAND LAL)
Consultant
09-05-2016

DGFT(NC)

N^o 7/23/2016-TSW on 9/5/16

3/6/16

N^o 7/23/16

**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)**

Subject : Advance authorization for the export of Multicolour printed wire-o Bound/ wire stitched calendars with / without euro hanger - M/s. Ajanta Offset & Pakagings Ltd.

Ref : DGFT UO. No.01/83/050/999/AM-08/DES-IV

Advance authorization No. 0510207844 dated 21.08.2007

Vide e-mail dated 25th April, 2016, the firm has submitted their reply stating that norms for allowing PS Plates were allowed in the norms committee in the ALC meeting for Advance Authorization No.0510101138 dated 01-09-2003. They have further stated that without graphic art film/ PS plate export product cannot be manufactured. Accordingly, following norm is recommended taking cue from SION A-1569 and A 1554:-

Export Product: Multicolour printed wire – bound/ wire stitched calendars with / without euro hanger

Quantity : 1095585 numbers

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Relevant thickness - Printing Paper coated/uncoated 70 to 170 GSM +/-10% in GSM	1.02 kg / kg content contain in export product or applied quantity whichever is less
2.	Relevant thickness - Printing paper board coated/ uncoated 210 to 350 GSM +/-10% in GSM	1.02 kg / kg content contain in export product or applied quantity whichever is less
3.	Printing Ink	1% of FOB Value
4.	Gum/ Glue	1 Kg for 100 Kg paper used or applied quantity whichever is less.
5.	Straight wire 100 MM thickness 2-7 mm	Net to net
6.	PP Tube 40 to 50 micron	Net to net
7.	Nylon coated/uncoated wire 0.7mm to 2 mm	Net to net
8.	PS Plates	3% of FOB Value
9.	Graphic Art Film	

NAND LAL
Consultant
31.05.2016

DGFT –DES-IV

N^o 7/23/16 - DW

on 26/16

31/5/16

m-43

No.7/23/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization No.05102118978 dated 24-04-2004 for the export of Multicolour printed wire-o-bound saddle stitch calendars and monoplayers/ calendars - M/s. Ajanta Offset & Pakagings Ltd.

Ref : DGFT UO. No.01/83/050/051/AM-05/DES-IV

Vide e-mail dated 25th April, 2016, the firm has submitted their reply stating that norms for allowing PS Plates were allowed in the norms committee in the ALC meeting for Advance Authorization No.0510101138 dated 01-09-2003. They have further stated that without graphic art film/ PS plate export product cannot be manufacture. Accordingly, following norm is recommended taking cue from SION A-1569 :-

Export Product: Multicolour printed wire-o-bound saddle stitch calendars and monoplayers/ calendars

Quantity : 14,14,000 Number

Import Item:

Sl. No.	Item Description	Quantity recommended
1.	Relevant thickness - Printing Paper coated/uncoated 70 to 170 GSM +/-10% in GSM	1.02 kg / kg content contain in export product or applied quantity whichever is less
2.	Relevant thickness - Printing paper board coated/ uncoated 210 to 350 GSM +/-10% in GSM	1.02 kg / kg content contain in export product or applied quantity whichever is less
3.	Printing Ink	1% of FOB Value
4.	Gum/ Glue	As applied for
5.	Nylon coated/uncoated wire 0.7mm to 2 mm	Net to net
6.	PP Tube 40 to 50 micron	Net to net
7.	Book Binding Cloth (Rolls)	1.05 kg / kg content contain in export product or applied quantity whichever is less
8.	Wiro (Loops)	Net to net
9.	Lamination Film	Net to net
10.	Head & Tail Bands	Net to net
11.	U V Varnish	As applied for
12.	PS Plates	3% of FOB Value
13.	Graphic Art Film	


(NAND LAL)
Consultant
27-05-2016

DGFT(NC)

No 7/23/16 - TSW m 27/5/16
 27/5/16

M-44

No.7/23/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization No.0510206858 dated 27-07-2007 for the export of Multicolour printed semi finished booklets and leaflets - M/s. Ajanta Offset & Pakagings Ltd.

Ref : DGFT UO. No.01/83/050/841/AM-08/DES-IV

Vide e-mail dated 25th April, 2016, the firm has submitted their reply stating that norms for allowing PS Plates were allowed in the norms committee in the ALC meeting for Advance Authorization No.0510101138 dated 01-09-2003. They have further stated that without graphic art film/ PS plate export product cannot be manufacture. Accordingly, following norm is recommended taking cue from SION A-1569 :-

Export Product: Multicolour printed semi finished booklets and leaflets
Quantity : 1,83,800 Number

Import Item:

Sl. No.	Item Description	Quantity recommended
1	Relevant thickness - Printing Paper coated 70 to 170 GSM +/-10% in GSM	1.12 kg / kg content contain in export product or applied quantity whichever is less
2	Relevant thickness - Printing paper board coated 210 to 350 GSM +/-10% in GSM	1.05 kg / kg content contain in export product or applied quantity whichever is less
3	Printing Ink	10 grams per kg of paper used subject to 2% of FOB value of export or applied quantity whichever is less
4	Gum/ Glue	1 Kg for 100 Kg paper used or applied quantity whichever is less
5	Graphic Art Film 3702/PS Plates - 3701 (3% of FOB)	3% of FOB Value


 (NAND LAL)
 Consultant
 27-05-2016

DGFT(NC)
 No 7/23/16 - TSW 027/5716
 02/6/16

M-45



No.7/23/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization No.0510199266 dated 09-02-2007 for the export of Multicolour printed semi finished book blocks with PLC - M/s. Ajanta Offset & Pakagings Ltd.

Ref : DGFT UO. No.01/83/050/1019/AM-07/DES-IV

Vide e-mail dated 25th April, 2016, the firm has submitted their reply stating that norms for allowing PS Plates were allowed in the norms committee in the ALC meeting for Advance Authorization No.0510101138 dated 01-09-2003. They have further stated that without graphic art film/ PS plate export product cannot be manufacture. Accordingly, following norm is recommended taking cue from SION A-1569 :-

Export Product: Multicolour printed semi finished book blocks with PLC
Quantity : 3,10,000 Number

Import Item:

Sl. No.	Item Description	Quantity recommended
1	Relevant thickness - Printing Paper 70 to 170 GSM +/-10% in GSM	1.12 kg / kg content contain in export product or applied quantity whichever is less
2	Relevant thickness - Book Binding Board	1.05 kg / kg content contain in export product or applied quantity whichever is less
3	Printing Ink	10 grams per kg of paper used subject to 2% of FOB value of export or applied quantity whichever is less
4	Gum/ Glue	1 Kg for 100 Kg paper used or applied quantity whichever is less
5	Sewing Thread	Net + 2%
6	Graphic Art Film 3702/PS Plates – 3701 (pre sensitized positive offset aluminum plate) (3% of FOB)	3% of FOB Value

(Handwritten signature)

(NAND LAL)
Consultant
27-05-2016

DGFT(NC)

No 7/23/16 TSW 27/5/16
 23/6/16

04/17
m-56
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

04/17
04/17
74
Repeat basis ✓

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).
3410037492 dt. 27.05.15 ✓

(Advance Authorization No. 3410037492 dated 25.07.2013)
(Advance Authorization No. 3410038456 dated 18.11.2013)
(Advance Authorization No. 3410038455 dated 04.09.2013)
(Advance Authorization No. 3410037818 dated 04.09.2013)
(Advance Authorization No. 3410039081 dated 23.01.2014)

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3410040931 dt. 20.01.15
3410038533 dt. 25.11.13 ✓

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC)	1 kg	1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX-E2Y45 TECHNICAL) (97% ACTIVE INGREDIENT)	0.194 kg.
		2. ATLOX 4913	0.031 kg
		3. ATLOX 4894	0.020 kg
		4. CLAY ATTAGEL 50 (ATTAGEL 50/ACTI-GEL 208)	0.010 kg
		5. RHODOPOL 23 (AG-RHO POL 23W) (XANTHAN GUM)	0.0026 kg
		6. PROXYL GXL (PROXEL GXL)	0.001 kg
		7. AGNIQUE DFM 111S (DEFOAMER, SILICONE BASED)	0.005 kg
		8. PROPYLENE GLYCOL (PROPANEDIOL)	0.069 kg

This issue with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

X
3/16

04/17
m-57
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).
3410037818 dt. 04.09.13

(Advance Authorization No. 3410037492 dated 25.07.2013)
(Advance Authorization No. 3410038456 dated 18.11.2013)
(Advance Authorization No. 3410038455 dated 04.09.2013)
(Advance Authorization No. 3410037818 dated 04.09.2013)
(Advance Authorization No. 3410039081 dated 23.01.2014)

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3410040931 dt. 30.01.15 3410038533 dt. 25.11.13

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC)	1 kg	1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX-E2Y45 TECHNICAL) (97% ACTIVE INGREDIENT)	0.194 kg.
		2. ATLOX 4913	0.031 kg
		3. ATLOX 4894	0.020 kg
		4. CLAY ATTAGEL 50 (ATTAGEL 50/ACTI-GEL 208)	0.010 kg
		5. RHODOPOL 23 (AG-RHO POL 23W) (XANTHAN GUM)	0.0026 kg
		6. PROXYL GXL (PROXEL GXL)	0.001 kg
		7. AGNIQUE DFM 111S (DEFOAMER, SILICONE BASED)	0.005 kg
		8. PROPYLENE GLYCOL (PROPANEDIOL)	0.069 kg

This issue with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Dep'tt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

04/17
M-58
Repeat order's

Shastri Bhawan, New Delhi

Sub: Application from M/s. Galaxy Surfactants for fixation of norms.

Ref: DGFT NO.01/83/50/921/AM-14/DES-4/80/dt.25.4.2014

M/s. Galaxy Surfactants have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of different Ethoxylate.

Their application has been examined. The party has furnished details of manufacturing process. This Department recommends the following norms for the present licence application.

0310705344 dt. 16.08.12

Export Item	Qty.	Import Item	
Galaxy MW 252 Lauryl Alcohol Ethoxy late with 2 Moles of Ethylene Oxide)	1kg.	Lauryl Alcohol	0.684kg
		Ethylene Oxide	0.312kg
Galaxy MW 251(Lauryl Alcohol Ethoxylates with 1 mole of Ethylene Oxide)	1 kg	Lauryl Alcohol	0.815kg
		Ethylene Oxide	0.185kg
Galaxy 2932 (Octyl Methoxycinnamate)	1 kg	Sodium Methoxide	0.256kg
		2 Ethyl Hexanol	0.498kg
		Para Anisic Aldehyde	0.521kg

(JASBIR SINGH)
Consultant

Shri Sanjeev Kumar kala, FTDO, DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O.No. 14010/148/2011-Ch.II dated 5.5.2014

12/6/16

hand copy of application

He received from

Defund

10/10/11

04/17
1

198

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Repeat basis

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% WW GR (FERTERRA 0.4% WW GR).

(Advance Authorization No. ~~3410029669~~ dated 08.03.2011)

3410029669 dt. 18.03.2011 ✓

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% WW GR (FERTERRA 0.4% WW GR).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3410041138 dt. 15.04.15 ✓

(ap)
(198)

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 0.4% WW GR (FERTERRA 0.4% WW GR)	1 kg	1. CHLORANTRANILIPORLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX E2Y45 TECHNICAL)	0.00408 kg.

This issue with the approval of competent authority.

12/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

Agarwal 13/11

Agarwal

04/17
4

(9/304)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Repeat basis

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of GALAXY MW 257 (LAURYL ALCOHOL 7 MOLES ETHOXYLATES)

Advance Authorization No 0310793621 dated 5.2.2015

Ref: DGFT U.O. No. 01/83/50/0306 /AM-16/DES-IV/468, dated 5.8.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of GALAXY MW 257 (LAURYL ALCOHOL 7 MOLES ETHOXYLATES)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

0310710623 dt. 26.09.12 ✓

Item of Export	Qty.	Item of Import	Qty
GALAXY MW 257 (LAURYL ALCOHOL 7 MOLES ETHOXYLATES)	1 kg.	1. LAURYL ALCOHOL (C1214)/FATTY ALCOHOL(C1214)/LAURYL MYRISTYL ALCOHOL	0.3879 kg.
		2. ETHYLENE OXIDE	0.5955 kg
		3. HDPE GRANULES	As per packing policy

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 20.9.2015

23/9/201 *24/9/12*

04/17
7

28

Government of India

Repeat basis

3410036605 dt. 08.04.13

22
7/2

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi

Subject: M/s E.I. Dupont India Pvt. Ltd. – Fixation of input output norms for Almix 20% WP for advance licence.

DGFT may please refer to their U.O. No. 01/83/50/245/AM13/DES IV dated 10.7.2012 on the subject mentioned above. The application of M/s E.I. Dupont India Pvt. Ltd for fixation of input output norms for Almix 20% WP for advance licence has been examined based on detail furnished by firm. This Department recommends the following norms for present advance licence:

Export Item		Import Item	
Name	Qty	Name	Qty
Almix 20% WP	1 kg	1. Chlorimuron Ethyl Technical	0.103 kg
		2. Metsulfuron Methyl Technical	0.103 kg

This has the approval of competent authority.

G. Saravanan
15/11/2012

(P.P. Srivastava)
Joint Industrial Adviser

Shri G. Saravanan, FTDO, O/o the DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.NO.15022/3/2008-Ch.II dated 15.11.2012

A36/11

04/17
29

81/3

No.7/92/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Repeat last's

Subject: Application for Advance authorization for the export of Double Side Decorative Laminates with Barrier paper - M/s Rushil Décor Ltd.
Ref: DGFT U.O. No. 01/83/50/548/AM-16/DES-IV
Ad. Auth. No. 0810135483 Dated- 17-06-2015
0810132945 dt. 11.08.14 ✓

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper 1.6 mm to 2.4 mm Total Qty. 10,49,580 Sq.Mt	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg
2.	Base Paper	0.214 kg
3.	Barrier Paper	0.172 kg
4.	Tissue Paper	0.027 kg
5.	Phenol	3.52 kg
6.	Melamine	0.362 kg
7.	Methanol	3.85 kg
8.	B.O.P.P. Film	0.01 kg

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm to 20 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight. 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

3/6/16

NL

(NAND LAL)
Consultant
17-05-2016

DGFT(NC)

No 7/92/16 - TSW

on 17/5/16

Am 19/5

04/17
17

15
26

Report 12/12

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

3410040745 dt. 01.12.14 ✓

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

(Advance Authorization No. 3410037492 dated 25.07.2013)
(Advance Authorization No. 3410038456 dated 18.11.2013)
(Advance Authorization No. 3410038455 dated 04.09.2013)
(Advance Authorization No. 3410037818 dated 04.09.2013)
(Advance Authorization No. 3410039081 dated 23.01.2014)

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3410038533 dt. 25.11.13 ✓

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC)	1 kg	1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX-E2Y45 TECHNICAL) (97% ACTIVE INGREDIENT)	0.194 kg.
		2. ATLOX 4913	0.031 kg
		3. ATLOX 4894	0.020 kg
		4. CLAY ATTAGEL 50 (ATTAGEL 50/ACTI-GEL 208)	0.010 kg
		5. RHODOPOL 23 (AG-RHO POL 23W) (XANTHAN GUM)	0.0026 kg
		6. PROXYL GXL (PROXEL GXL)	0.001 kg
		7. AGNIQUE DFM 111S (DEFOAMER, SILICONE BASED)	0.005 kg
		8. PROPYLENE GLYCOL (PROPANEDIOL)	0.069 kg

This issue with the approval of competent authority.

[Signature]
(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

4/65

No.7/217/15-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Double Side Decorative Laminates with Barrier paper - M/s Stylam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/277/AM-16/DES-IV

Ad. Auth. No. 2210015168 Dated- 15-01-2015

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper and Plexiglas film for Exterior (Total Sheets 25211, Total. 10,00,000 Sq.Mt	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg
2.	Base Paper	0.214 kg
3.	Barrier Paper	0.172 kg
4.	Tissue Paper	0.027 kg
5.	Phenol	3.52 kg
6.	Melamine	0.362 kg
7.	Methanol	3.85 kg
8.	B.O.P.P. Film	0.01 kg
9.	Plexiglas Film	NET +2%

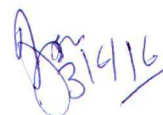
Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 2.5 mm to 20 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.


(NAND LAL)
 Consultant
 31-05-2016

DGFT (DES-IV)

7/217/15-TSW dt 26/2/16


 31/4/16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

04/17
74
Report 28/12/17

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

(Advance Authorization No. 3410037492 dated 25.07.2013)
(Advance Authorization No. 3410038456 dated 18.11.2013)
(Advance Authorization No. 3410038455 dated 04.09.2013)
(Advance Authorization No. 3410037818 dated 04.09.2013)
(Advance Authorization No. 3410039081 dated 23.01.2014)

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3410040931 dt. 30.01.15
3410038533 dt. 25.11.13

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC)	1 kg	1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX-E2Y45 TECHNICAL) (97% ACTIVE INGREDIENT)	0.194 kg.
		2. ATLOX 4913	0.031 kg
		3. ATLOX 4894	0.020 kg
		4. CLAY ATTAGEL 50 (ATTAGEL 50/ACTI-GEL 208)	0.010 kg
		5. RHODOPOL 23 (AG-RHO POL 23W) (XANTHAN GUM)	0.0026 kg
		6. PROXYL GXL (PROXEL GXL)	0.001 kg
		7. AGNIQUE DFM 111S (DEFOAMER, SILICONE BASED)	0.005 kg
		8. PROPYLENE GLYCOL (PROPANEDIOL)	0.069 kg

This issue with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

04/17
04/17
79
Repeat basis

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

3410040969 dt. 19.02.15

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR).

(Advance Authorization No. ~~3410029669~~ dated 08.03.2011)

~~3410029669 dt. 18.03.2011~~

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

~~3410041138 dt. 15.04.15~~

(ap)
(98)

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR)	1 kg	1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX E2Y45 TECHNICAL)	0.00408 kg

This issue with the approval of competent authority.

23/6/16

A.K. Agarwal
12/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

A.K. Agarwal
24/3/16

4/17
95
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

10/13/242
Repeat basis

Subject: Advance Authorization application from M/s. Dorf- Ketel Chemicals India Pvt. Ltd. for the import of raw material against the export of Dispersant, PX3844/ MCP 1374/ STOCK-1902/CN-1902 and Demulsifier SR 1108/ SR1126 *en*

M/s. Dorf- Ketel Chemicals India Pvt. Ltd. have submitted present applications for the import of raw material against the export of Dispersant, PX3844/ MCP 1374/ STOCK-1902/CN-1902 and Demulsifier SR 1108/ SR1126 *en*

The application has been examined and the Department recommends the following norms for the present Advance Authorization application ..

(Advance Authorization No. 0310790246 dated 14.10.2014)

1. Item of Export	Qty.	Item of Import	Qty
Dispersant - PX3844/ MCP 1374/ STOCK-1902/CN-1902	1 kg	1. Irgalube 349	0.7559 kg
		2. Tolytriazole/ Cobractec TT-100C	0.2500 kg

(Advance Authorization No. 0310787764 dated 7.8.2014)

1. Item of Export	Qty.	Item of Import	Qty
Demulsifier SR 1108/ SR1126	1 kg	1. Nony Phenol	0.0877 kg
		2. Para Tertiary Amyl Phenol	0.0046 kg
		3. KB 3341/KM 5341	0.0356 Kg
		4. KB1303/KM5303	0.0356 Kg
		5. Witbreak DRC 168 B	0.2150 Kg
		6. Witbreak DRI 9037	0.0700 Kg
		7. Witbreak DRI 9030	0.1400 Kg
		8. Aromatic Solvent (C10-C20)	0.0895 Kg
		9. Para Formaldehyde 91%	0.0121 Kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/176/2011-CH-II dated 15.12.2015

20/11/15
2/12/15

4
102

7/28/16 - TSW
No. 7/145/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Application for Advance Licence for the export of Self Adhesive Label Stock - M/s Stic-On Papers Pvt Ltd.

Ref: DGFT U.O. No. 01/83/50/767/AM-16/DES-IV

Advance Authorization No. 0910062524

Dated 20-08-2015

The SION for Self Adhesive paper is fixed at A-2866 and taking cue of this SION and norms fixed for release liners, the following norms are recommended:-

Export Item: Self Adhesive Label Stock (consisting of Coated one side 80 GSM+/-10%, Adhesive Coating Weight 20 GSM, Silicon Coated paper 60GSM +/-10%)

Quantity : 1 Sq mt

Import Items :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant Coated one side Paper -80 GSM +/- 10%- various widths	1.04 Sq mt/ sq. mt. content contain in export item
2.	Relevant Release Base Paper - Various Colours- 60 GSM +/- 10% - various widths	1.04 Sq mt/ sq. mt. content contain in export item
3	Hot melt Adhesive various Grades	Not allowed as details not given
4	Adhesive polymer	2.1 gm/Sqmt of export item
5.	Catalyst oil	0.021 gm/Sqmt of export item
6.	Cross linker	0.0735 gm/Sqmt of export item
7.	CRA/ Control Additive	Not allowed as details not given

(NAND LAL)
Consultant
01.06.2016

DGFT(DES-IV)

No 7/28/16 - TSW on 2/6/16

3/6/16

04/17
116

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Repetit

0510395846 04.08.10.2015 ✓

Subject: Advance Authorization application from M/s. KLJ Organics Ltd. for the import of raw material against the export different types of Chlorinated Paraffins.

Ref: U.O. No. 01/83/50/501/AM15/DES-IV/881 dated 16.02.2015 and U.O. No. 01/83/50/514/AM15/DES-IV/90 dated 18.02.2015

M/s. KLJ Organics Ltd. has submitted present applications for the import of raw material against the export different types of Chlorinated Paraffins.

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

~~0510395846 04.08.10.2015~~ ✓

1. Item of Export	Qty.	Item of Import	Qty
Chlorinated Paraffin (L) (Chlorine Content 51-55%)	1 kg.	Linear Alpha olefins	0.484 kg.
		Chlorine	0.870 kg.
		Methyl Fin Stabilizer	0.010 kg.
		HM-HDPE Drums	As per packing policy

2. Item of Export	Qty.	Item of Import	Qty
Chlorinated Paraffin (Chlorine Content 40-45%)	1 kg.	Paraffin (C10-C20)	0.595 kg.
		Chlorine	0.840 kg.
		Methyl Fin Stabilizer	0.010 kg.

This issues with the approval of competent authority.

(Signature)
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiyar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 3.3.2015 3.3.2016

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Bhawan,
New Delhi
May, 2015

Subject: Advance Authorization application from M/s. HPL Additives. Ltd. for the import of raw material against the export of Kinnox-B -25 (Blend of 1 part Pentaerythrityl-tetrakis-[3-(3,5-di tert butyl-4-bydroxy phenyl)-propionate (Kinnox-10) and 1 part Tris (2,4-Di Tert Butyl Phenyl) Phosphite (Kinnox-68).

(Advance Authorization No. 0510389315 dated 2.7.2014)

Ref: U.O. No. 01/83/50/414/AM15/DES-IV/153 dated 12.5.2015

M/s. HPL Additives Ltd. have submitted present application for the import of raw material against the export of Kinnox-B -25 (Blend of 1 part Pentaerythrityl-tetrakis-[3-(3,5-di tert butyl-4-bydroxy phenyl)-propionate (Kinnox-10) and 1 part Tris (2,4-Di Tert Butyl Phenyl) Phosphite (Kinnox-68).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Kinnox-B -25 (Blend of 1 part Pentaerythrityl-tetrakis-[3-(3,5-di tert butyl-4-bydroxy phenyl)-propionate (Kinnox-10) and 1 part Tris (2,4-Di Tert Butyl Phenyl) Phosphite (Kinnox-68).	1 kg	1. 2,6-Di Tert. Butyl phenol	0.500 kg
		2. Methyl Acrylate	0.209 kg
		3. Pentaerythritol	0.072 kg
		4. Methanol	0.500 kg
		5. 2,4 Di tert. butyl phenol	0.629 kg
		6. Phosphorus Trichloride	0.139 kg
		7. Iso Propyl Alcohol	0.134 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Ram Sagar Panjari, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/7/2011-CH-II dated 15.5.2015

Government of India

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi

Subject. M/s E.I. Dupont India Pvt. Ltd. – Fixation of input output norms for Almix 20% WP for advance licence.

DGFT may please refer to their U.O. No. 01/83/50/245/AM13/DES IV dated 10.7.2012 on the subject mentioned above. The application of M/s E.I. Dupont India Pvt. Ltd for fixation of input output norms for Almix 20% WP for advance licence has been examined based on detail furnished by firm. This Department recommends the following norms for present advance licence:

Export Item		Import Item	
Name	Qty	Name	Qty
Almix 20% WP	1 kg	1. Chlorimuron Ethyl Technical	0.103 kg
		2. Metsulfuron Methyl Technical	0.103 kg

This has the approval of competent authority

(Signature)
15/11/2012
(P.P. Srivastava)
Joint Industrial Adviser

Shri G. Saravanan, FTDO, O/o the DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.NO.15022/3/2008-Ch.II dated 15.11.2012

(Signature)

~~04/17~~ ~~04/17~~
~~162~~ ~~47~~
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Report 16.8.18

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

(Advance Authorization No. 3410037492 dated 25.07.2013)
(Advance Authorization No. 3410038456 dated 18.11.2013)
(Advance Authorization No. 3410038455 dated 04.09.2013)
(Advance Authorization No. 3410037818 dated 04.09.2013)
(Advance Authorization No. 3410039081 dated 23.01.2014)

~~3410037492~~ dt. 25.07.13 ✓
~~3410041712~~ dt. 04.12.15 ✓

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

~~3410038533~~ dt. 25.11.13 ✓

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC)	1 kg	1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX-E2Y45 TECHNICAL) (97% ACTIVE INGREDIENT)	0.194 kg.
		2. ATLOX 4913	0.031 kg
		3. ATLOX 4894	0.020 kg
		4. CLAY ATTAGEL 50 (ATTAGEL 50/ACTI-GEL 208)	0.010 kg
		5. RHODOPOL 23 (AG-RHO POL 23W) (XANTHAN GUM)	0.0026 kg
		6. PROXYL GXL (PROXEL GXL)	0.001 kg
		7. AGNIQUE DFM 111S (DEFOAMER, SILICONE BASED)	0.005 kg
		8. PROPYLENE GLYCOL (PROPANEDIOL)	0.069 kg

This issue with the approval of competent authority.

(Signature)
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

(Signature)
28/1/16

Government of India

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi

Subject: M/s E.I. Dupont India Pvt. Ltd. – Fixation of input output norms for Almix 20% WP for advance licence.

DGFT may please refer to their U.O. No. 01/83/50/245/AM13/DES IV dated 10.7.2012 on the subject mentioned above. The application of M/s E.I. Dupont India Pvt. Ltd for fixation of input output norms for Almix 20% WP for advance licence has been examined based on detail furnished by firm. This Department recommends the following norms for present advance licence:

Name	Export Item	Qty	Name	Import Item	Qty
Almix 20% WP		1 kg	1. Chlorimuron Ethyl Technical		0.103 kg
			2. Metsulfuron Methyl Technical		0.103 kg

This has the approval of competent authority.

(P.P. Srivastava)
Joint Industrial Adviser

Shri G. Saravanan, FTDO, O/o the DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.NO.15022/3/2008-Ch.II dated 15.11.2012

04/17
170

15
2/9

No.7/10/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....
Repeat basis

Subject: Advance Authorization for the export of Self Adhesive paper ...-
M/s. Avery Dennison (India) Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/0498/AM-16/DES-IV

Advance Authorization No.0510394325 dated 21-05-2015

0510396629 dt. 16.12.2015 ✓

The case has been examined and DIPP recommends the following norms on repeat basis :-

Export product: Self Adhesive Paper 145 GSM +/-10%

Quantity : 1 Sq.Meter

Import Items :

S.No.	Description of Item	Quantity recommended
1	Uncoated Paper 68 GSM +/-10%	1.04 Sq.Meter/ Sq. meter content contain in export product
2	Glassine Base Paper 59 GSM +/-10%	1.05 Sq.Meter/ Sq. meter content contain in export product
3	Solprene (Butadiene Styrene polymer)	0.00218248 Kg
4	Sylvalite (Rosin Ester Gums)	0.00345649 Kg
5	Quintac (Styrene Isoprene Copolymer)	0.002567705 Kg
6	Regalite (Hydrocarbon Resin)	0.001777555 Kg
7	Wingtack (Hydrocarbon Resin)	0.0049082 Kg

(NAND LAL)
Consultant
29-02-2016

DGFT(NC)

04/17/16

04/17
187

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

2023
~~2023~~

.....

Repeat basis

Subject: Advance Authorization application from M/s. Chemocid Impex Pvt. Ltd. for the import of raw materials against the export of Yellow G Liquid(Solvent Yellow 124)(Dye Content 55%)

(Advance Authorization No. 0310794814 dated 23.3.2015)

Ref: U.O. No. 01/83/50/00317/AM16/DES-IV/294 dated 30.9.2015

0310802028 dt. 25.01.2016 ✓

M/s. Chemocid Impex (P) Ltd. have submitted present applications for the import of raw materials against the export of Yellow G Liquid(Solvent Yellow 124)(Dye Content 55%)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Yellow G Liquid(Solvent Yellow 124)(Dye Content 55%)	1 kg.	1. VINYL ISOBUTYL ETHER	0.517 Kg.
		2. SODIUM NITRITE	0.170 kg
		3. RELEVANT AROMATIC HYDROCARBON SOLVENT	0.562 kg

This issues with the approval of competent authority.

A.K. AGARWAL
Addl. Industrial Adviser
Tel. No. 011-2338 1430

24/11/15

✓ Shri K.K. Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/23 /2013-CH-II dated 24.11.2015

B/6/11
A/2012

04/17
200

81

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Repeat letter

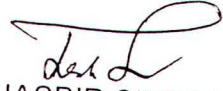
Sub: Application from M/s. Godrej Industries Ltd. for fixation of norms.

0310802341 dt. 08.02.16

M/s. Godrej Industries Ltd. have submitted present application for fixation of norms for the import of raw material for the manufacture and export of **Ginonic CSA-20**.

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them, this Department recommends the following norms for the present licence application:

Item of export	Qty	Item of import	Qty
Ginonic CSA-20	1 kg	Ceto Stearyl Alcohol	0.230 kg
		Ethylene Oxide	0.771 kg


(JASBIR SINGH)
CONSULTANT

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No.14010/155/2011 - Ch.II dated 15.2.2013

23/6/11

04/17
219

4
28

Repetit last's.

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. United Phosphorus Ltd. for the import of raw material against the export of Mancozeb Technical 85%

(Advance Authorization No. 0310737723 dated 14.6.2013)

Ref: U.O. No. 01/83/50/164/AM14/DES-4/1070 dated 31.3.2015

M/s. United Phosphorus Ltd. have submitted present application for the import of raw material against the export of Mancozeb Technical 85%

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
Mancozeb Technical 85%	1 kg.	1. Carbon Di Sulphide	0.5169 kg.
		✓ 2. Ethylene Diamine	0.2040 kg.
		✓ 3. Sodium Ligno Sulfonate (Borresperse)	0.02050 kg
		4. Manganese Sulphate	0.1701 kg
		5. Zinc Sulphate	0.0470 kg
		✓ 6. Hexamine	0.0190 kg

This issues with the approval of competent authority.

(Signature)
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Ram Sagar Panjiar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/7/2013 -CH-II dated 17.6.2015

24/6
Agar

04/17
210

116
14

Repet. Lewis

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

Sub: Application from M/s. Dorf Ketal Chemicals for issuance of licence.

M/s. Dorf Ketal Chemicals (I) Pvt. Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Chemical – Rust Inhibitor, Trade Name: PX- 3861**

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them, this Department recommends following norms for the present licence application:

0310802833 dt. 24.02.16 ✓

Item of export	Qty.	Item of import	Qty.
Chemical – Rust Inhibitor, Trade Name: PX- 3861	1 kg	i) Oleic Acid / Oleic Fatty Acid / L 5/L 1/ Tall Oil Fatty Acid/ TOFA/ Resilub R-5/Sylfat/Sylfat FA-1/ Oleic 15 DK/ Fatty Acid/ Oleic Acid 70%/ Resiacid R-5	0.201 kg
		ii) Tri Ethylene Tetramine / TETA	0.078 kg
		iii) DDSA (Do Decenyl Succinic Anhydride)/ TPSA (Tetra Propenyl Succine Anhydride)	0.331 kg
		iv) Dilutin Oil/ Americas Core 100	0.408 kg

Jasbir Singh
(JASBIR SINGH)
Consultant

Shri G. Sarvanan, FTDO O/o DGFT, UDYOG BHAWAN NEW DELHI
Deptt of C& PC U.O. No. 14010/ 64 /2011 -Ch II dated 18.10.2011

24/6/16

✓

04/17
253

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Repeat Ballis

Subject:

Advance Authorization application from M/s. Punjab Chemicals and Crop Protection Ltd. for the import of raw material against the export of Diflufenican Technical 98% Min.

(Advance Authorization No. 0310786530 dated 8.7.2014)

Ref: U.O. No. 01/83/50/359/AM-15/DES-IV/233 dated 1.6.2015

M/s. Punjab Chemicals and Crop Protection Ltd. have submitted present application for the import of raw material against the export of Diflufenican Technical 98% Min.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

0310803026 dt. 03.03.16 ✓

1. Item of Export	Qty.	Item of Import	Qty
Diflufenican Technical 98% Min.	1 kg	1. 2-Chloro Nicotinic Acid	0.481 kg.
		2. 2-4 Difluoro Aniline	0.380 kg
		3. 3-Hydroxy Benzotrifluoride	0.566 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.C. Meena, Dy. DGFT, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/10/2013-CH-II dated 8.7.2015

24/03/16

10
28

04/17

256

Report basis

Govt. of India
Ministry of Chemicals & Fertilizer
Department of Chemicals & Petro Chemicals

Subject : Application from M/s Dorf-Ketal Chemicals India Pvt. Ltd. for fixation of norms

License No. 0310803108 dt. 07.02.2016

0310803108 dt. 07.03.2016

M/s Dorf-Ketal Chemicals India Pvt. Ltd. have submitted present application for fixation of norms of Chemical - Chemical : Cold Flow Improver.

They have furnished details of manufacturing process with chemical equations, molecular formula, molecular weights etc. Based on these details, this Department recommends the following norms :-

Item of Export	Qty.	Item of Import	Qty.
Chemical : Cold Flow Improver, Sr 1690	1 Kg.	Dodiflow 5750-1/Dodi flow 5750-1 Ethylene Vinyl Acetate Co-Polymer / Infineum R231	0.400 kg
Containing 40% Vinyl Acetate Co-Polymer and 60% of Aromatic Solvent		Aromatic Solvent / Solvent C-10/Kocosol 150 / Garasol - 150/MC-10A/Aromatic Solvent 150 / Remax - 1/Aromatic Solvent (C10-C20)	0.600 kg

23/6/16

23/6/16

(Jasbir Singh)
Consultant

Sh. S. K. Kala, FTDO, Office of DGFT, Udhog Bhawan New Delhi
Department of C&PC UO No. 14010/ 176 /2011/ dated 7-10-2014

HC received from RA.

27/10/14

F. No. 46011/44/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

04/17
260
Repeat basis
Shastri Bhawan, New Delhi - 110001.
Dated:- 2nd January, 2013.

OFFICE MEMORANDUM

Subject: - Advance Authorization Application from M/s. Supreme Petrochem Ltd. for the import of raw material against the export of Filler Master Batch (Polystyrene Base). ✓

0310803180 dt. 09.03.2016

The undersigned is directed to refer to DGFT U.O. No. 01/83/50/242/AM-13/DES-4/368 dated 10.07.2012 on the subject mentioned above. The proposal of the firm has been examined in this office based on the additional information submitted by the firm. The Department of Chemicals & Petrochemicals recommends the Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Filler Master Batch-Polystyrene Base (Containing 80+/-1% Calcium Carbonate)	1 kg
Raw-material Recommended for Import	Quantity
1. Styrene Monomer	0.1870 kg
2. Mineral Oil (Liquid Paraffin)	0.0046 kg
3. Calcium Carbonate	0.8000 kg
4. Synthetic Wax	0.0100 kg
5. Zinc Stearate	0.0129 kg

2. This issues with the approval of Competent Authority.

(Vijay Kumar)
Section Officer
Tele:- 2338 2575.

Ministry of Commerce & Industry,
(Attn. Shri G. Sarvanam, FTDO)
Directorate General of Foreign Trade,
Udyog Bhawan, New Delhi- 110011.

12/1/13

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Repeat basis

3410041958 dt 10.03.16 ✓

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% WW GR (FERTERRA 0.4% WW GR).

(Advance Authorization No. ~~3410029669~~ dated 08.03.2011)

2410029669 dt 18.03.2011 ✓

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% WW GR (FERTERRA 0.4% WW GR).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3410041138 dt 15.04.15 ✓

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 0.4% WW GR (FERTERRA 0.4% WW GR)	1 kg	1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX E2Y45 TECHNICAL)	0.00408 kg.

This issue with the approval of competent authority.

(Signature)
12/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

Agarwal 12/1/16

04/17
270

(5/16)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....
Repeat basis

Subject: Advance Authorization application from M/s. Raj Borax Pvt. Ltd. for the import of raw material against the export of Borax Decahydrate Crystal

(Advance Authorization No. ~~0310786858~~ dated 15.7.2014)

0310803287 dt. 14.03.16

Ref: U.O. No. 01/83/50/696/AM-15/DES-IV/125 dated 8.5.2015

M/s. Raj Borax Pvt Ltd. have submitted present application for the import of raw material against the export of Borax Decahydrate Crystal

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Borax Decahydrate Crystal	1 kg	1. Borax Pentahydrate	0.833 kg.

This issues with the approval of competent authority.

Agarwal
अजय श्रीवास्तव

Agarwal
13/7/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari ,FTDO,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/61/2012-CH-II dated 13.7.2015

Agarwal

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

04/17

14/252

271

Repeat order's

Subject: Advance Authorization application from M/s Proec Energy P. Ltd., for the import of raw material against the export of SHALE STABILISER (OIL WELL CHEMICAL).

(Advance Authorization No. ~~0510393117~~ dated ~~09.02.2015~~)

0510397937 dt. 15.03.16 ✓

Ref: U.O. No. 01/83/50/192/AM-16/DES-IV/427, dated 03.08.2015)

M/s Proec Energy P. Ltd., have submitted present applications for the import of raw material against the export of SHALE STABILISER (OIL WELL CHEMICAL).

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
SHALE STABILISER (OIL WELL CHEMICAL).	1 kg.	1. GILSONITE/NATURAL ASPHALT	0.315 kg
		2. LIGNITE	0.480 kg

This issues with the approval of competent authority.

Agarwal
13/1/16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/11/2012-CH-II dated 13.01.2016

14/4/16
13/4/16

04/17
2.80 ✓

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Repeat basis ✓

Subject: Advance Authorization application from M/s. E.I. Dupont Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% WW GR (FERTERRA 0.4% WW GR).

(Advance Authorization No. 3410029669 dated 08.03.2011)

~~3410029669 dt. 18.03.2011~~ ✓

M/s. E.I. Dupont Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% WW GR (FERTERRA 0.4% WW GR).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

~~3410041138 dt. 15.04.15~~ ✓

(a) (p. 8)

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR)	1 kg	1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX E2Y45 TECHNICAL)	0.00408 kg.

3410042013 dt. 28.03.16 ✓

This issue with the approval of competent authority.

A.K. Agarwal
12/1/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

Agarwal
12/1/16

04/17
282
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject:

Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Yapox RA 101 -4- Octyl-N(4-OctylPhenyl) Benzenamine

(Advance Authorization No. 0310792985 dated 16.1.2015)

Ref:

U.O. No. 01/82/050/140/AM16/DES-IV/307 dated 6.7.2015
0310803589 dt. 29.03.16

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Yapox RA 101-4- Octyl-N(4-OctylPhenyl) Benzenamine

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Yapox RA 101 -4- Octyl-N(4-OctylPhenyl) Benzenamine	1 kg.	1. Diphenylamine	0.405 Kg.
		2. Di-Isobutylene	0.680 Kg.
		3. Activated Clay	0.220 Kg.

This issues with the approval of competent authority.

Shri K.K.Mushahari ,FTDO ,(DES-4) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 11.9.2015

Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

04/17
288

15
28

No.15022/7/2014-CH.II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Repeat basis

Subject: Advance Authorization application from M/s. Shogun Organics Ltd. for the import of raw material against the export of Prallethrin Technical

(Advance Authorization No. ~~0310799168~~ dated ~~10.7.2015~~) ✓

Ref: U.O. No. 01/83/50/580/AM-16/DES-IV/938 dated 12.2.2016

0310803623 dt. 30.03.16 ✓

M/s. Shogun Organics Ltd. have submitted present application for the import of raw material against the export of Prallethrin Technical

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Prallethrin Technical	1 kg	1. Chrysanthemic Acid Chloride	0.689 kg.
		2. Prallethlone Alcohol	0.532 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

44/311

Shri K.K.Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/7/2014 -CH-II dated 26th February, 2016

A3/16/16

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

4/17

291

Repetit 10/18

Shastri Bhawan, New Delhi

Sub: Application from M/s. SKC Chemie Pvt. Ltd. for fixation of norms.

Ref: DGTD U.O.No. 01/83/050/331/AM 14/DES-4/415 dt. 19.9.2013

M/s. SKC Chemie Pvt. Ltd. have submitted present application for fixation of norms for the import of raw material for the manufacture and export Di-Potassium Hydrogen Ortho Phosphate SKC Chemie Pvt. Ltd.

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them and this Department recommends the following norms for the present licence application: (95% yield)

Item of export	Qty	Item of import	Qty
Di-Potassium Hydrogen Ortho Phosphate SKC Chemie Pvt. Ltd.	1 kg	Phosphoric Acid (85% pure)	0.731kg
		Potassium Hydroxide (90%) (+/-2%)	0.784kg

(JASBIR SINGH)
Consultant

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O.No. 14010/44/2013.Ch.II Dated 21.10.2013

23/11/13